©
കേരള സർക്കാർ
Government of Kerala
2019

Regn. No. KERBIL/2012/45073
dated 5-9-2012 with RNI

Reg. No. KL/TV(N)/634/2018-20

കേരള ഗസററ്

KERALA GAZETTE

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്

PUBLISHED BY AUTHORITY

വാല്യം 8 Vol. VIII	തിരുവനന്തപുരം, ചൊവ്വ Thiruvananthapuram, Tuesday	2019 ജൂലൈ 16 16th July 2019 1194 മിഥുനം 31 31st Mithunam 1194 1941 ആഷാഢം 25 25th Ashadha 1941	നമ്പർ No.	29

PART III

Forest Department

സോഷ്യൽ ഫോറസ്ട്രി റിസർച്ച് സൗത്ത് ഡിവിഷൻ, തിരുവനന്തപുരം

ദർഘാസ് പരസ്യം

നമ്പർ എസ്1-443/2019. 2019 ജൂലൈ 3.

കേരളാ ഗവർണർക്കു വേണ്ടി ഡെപ്യൂട്ടി ഫോറസ്റ്റ് കൺസർവേറ്റർ, റിസർച്ച് സൗത്ത് ഡിവിഷനിൽ താഴെപ്പറയുന്ന പരിചരണ പ്രവർത്തനങ്ങൾക്കായി മൽസര സ്വഭാവമുള്ളതും മുദ്രവച്ചതുമായ ദർഘാസുകൾ വനംവകുപ്പിൽ രജിസ്റ്റർ ചെയ്തിട്ടുള്ള അംഗീകൃതകരാറുകാർ/സ്ഥാപനങ്ങളിൽ നിന്നും 1-8-2019-ാം തീയതി ഉച്ചയ്ക്കുശേഷം 3 മണിവരെ തിരുവനന്തപുരം ഡെപ്യൂട്ടി ഫോറസ്റ്റ് കൺസർവേറ്റർ റിസർച്ച് സൗത്ത് ഡിവിഷൻ കാര്യാലയത്തിൽ ലഭിക്കത്തക്കവിധം ക്ഷണിച്ചുകൊള്ളുന്നു.

ഏതെങ്കിലും കാരണവശാൽ 1-8-2019-ാം തീയതി ഈ ദർഘാസ് നടക്കാതെ വരികയാണെങ്കിൽ മേൽ വിവരിച്ച നിബന്ധനകൾക്ക് വിധേയമായി 5-8-2019, 8-8-2019 തീയതികളിൽ അതേ സ്ഥലത്തും അതേ സമയത്തും പ്രസ്തുത ദർഘാസ് നടത്തുന്നതായിരിക്കും.

പട്ടിക

ക്രമ നമ്പർ	ദർഘാസ് നമ്പരും റിസർച്ച് യൂണിറ്റിന്റെ പേരും പ്രവൃത്തിയുടെ പേരും	അളവ്	നിരതദ്രവ്യം ₹	ദർഘാസ് ഫോറത്തിന്റെ വില + ജി. എസ്. റ്റി. ₹	അടങ്കൽ തുക ₹
(1)	(2)	(3)	(4)	(5)	(6)
1	1/2019-20—കുളത്തൂപ്പുഴ—പരിചരണ പ്രവർത്തനങ്ങൾ—	11.56 ഹെ.	6,290	563 (503+60)	2,51,584
	1. 2000 റ്റി. സി. എസ്. ഒ., ഡീസന്റ്മുക്ക്,				
	2. 2000 റ്റി. സി. എസ്. ഒ., ഡീസന്റ്മുക്ക്,				
	3. 1981 റ്റി. സി. എസ്. ഒ., അരിപ്പ				
	4. റ്റി. സി. എസ്. ഒ., സെൻട്രൽ നഴ്സറി, കുളത്തൂപ്പുഴ				
2	2/2019-20—കുളത്തൂപ്പുഴ—പരിചരണ പ്രവർത്തനങ്ങൾ—	15 ഹെ.	6,084	545 (487+58)	2,43,343
	1. എക്സ്പിരിമെന്റൽ പ്ലോട്ട്, കല്ലുവെട്ടാംകുഴി				
	2. 2002 ബാംബു ട്രയൽ പ്ലോട്ട്, ഓന്തുപച്ച				
	3. മെഡിസിനൽ ഡെമോൺസ്ട്രേഷൻ ഗാർഡൻ, ചോഴിയക്കോട്				
3	3/2019-20—കുളത്തൂപ്പുഴ—പരിചരണ പ്രവർത്തനങ്ങൾ—	13.06 ഹെ.	6,615	593 (529+64)	2,64,611
	1. 1959 അഞ്ഞിലി പ്ലാന്റേഷൻ, അടപ്പുപാറ				
	2. 1986 പൈനസ് ലോവർഎലിവേഷൻ, കല്ലുവെട്ടാംകുഴി				
	3. 2014 Bit I ലക്ഷ്മി തരു, കല്ലുവെട്ടാൻകുഴി				
	4. 2014 Bit II ലക്ഷ്മി തരു, കല്ലുവെട്ടാൻകുഴി				
	5. 2005 ജീൻ ബാങ്ക്, കല്ലുവെട്ടാംകുഴി				
	6. 2007 പ്രൊജനി ട്രയൽ പ്ലോട്ട്, ആനപ്പാളയം				
4	4/2019-20—കുളത്തൂപ്പുഴ—പരിചരണ പ്രവർത്തനങ്ങൾ—	18.44 ഹെ.	5,412	485 (433+52)	2,16,499
	1. 1998 കെയിൻ പ്ലോട്ട്, ആനപ്പാളയം				
	2. 1998 കെയിൻ പ്ലോട്ട്, കാലങ്കാവ്				
	3. 1998 കെയിൻ പ്ലോട്ട്, മൈലമൂട്				
5	5/2019-20—കുളത്തൂപ്പുഴ—പരിചരണ പ്രവർത്തനങ്ങൾ—	57.48 ഹെ.	10,969	982 (877+105)	4,38,748
	1. 1986 റോഡ് വുഡ് പ്ലാന്റേഷൻ, ചോഴിയക്കോട്				
	2. 1985 റോഡ് വുഡ് പ്ലാന്റേഷൻ, ചോഴിയക്കോട്				
	3. 1987 റോഡ് വുഡ് പ്ലാന്റേഷൻ, ചോഴിയക്കോട്				
	4. 1999 റോഡ് വുഡ് പ്ലാന്റേഷൻ, ചോഴിയക്കോട്				

(1)	(2)	(3)	(4)	(5)	(6)
6	6/2019-20—കുളത്തൂപ്പുഴ—	14 ഹെ.	5,978	535 (478+57)	2,39,129
	1. 1987 റോഡ് വുഡ് പ്ലാന്റേഷൻ, ചോഴിയക്കോട്				
	2. 2006 പ്രൊജനി ട്രയൽ കാൻഡിഡേറ്റ് പ്ലസ് ട്രീസ്, ശാസ്താനട				
7	7/2019-20—പീരുമേട്—പരിചരണ പ്രവർത്തനവും വിത്തു ശേഖരണവും	19 ഹെ.	6,950	623 (556+67)	2,78,000
	1. 1954 തേമ്പാവ് സീഡ് പ്രൊഡക്ഷൻ ഏരിയ, കാളകെട്ടി				
	2. 1950 വെൺതേക്ക് സീഡ് പ്രൊഡക്ഷൻ ഏരിയ, കാളകെട്ടി				
8	8/2019-20—പീരുമേട്—പരിചരണ വിത്തു ശേഖരണ പ്രവർത്തനങ്ങൾ	28.7 ഹെ.	12,025	1,077 (962+115)	4,81,000
	1. 1980 സാൻഡൽ സീഡ് സ്റ്റാന്റ്, ആനക്കാൽപ്പെട്ടി				
	2. 1982 സാൻഡൽ സീഡ് സ്റ്റാന്റ്, ആനക്കാൽപ്പെട്ടി				
	3. 1980-81 സാൻഡൽ സീഡ് സ്റ്റാന്റ്, ആനക്കാൽപ്പെട്ടി				
	4. 1982 സാൻഡൽ റീജനറേഷൻ, നാച്ചിവയൽ				
	5. 1983 സാൻഡൽ സീഡ് സ്റ്റാന്റ്, നാച്ചിവയൽ				
	6. 1985 സാൻഡൽ സീഡ് സ്റ്റാന്റ്, ആനക്കാൽപ്പെട്ടി				
	7. 1985 സൻഡൽ സീഡ് സ്റ്റാന്റ്, നാച്ചിവയൽ				
	8. 1987 സാൻഡൽ റീജനറേഷൻ, ആനക്കാൽപ്പെട്ടി				
9	9/2019-20—പീരുമേട്—പരിചരണ പ്രവർത്തനങ്ങൾ	15.23 ഹെ.	5,697	511 (456+55)	2,27,883
	1. 2006 സി. എസ്. ഒ യൂക്കാലിപ്റ്റസ് ഗ്രാന്റിസ്, പെട്ടിമുടി				
	2. 1999 കെയിൻ റിസർച്ച് ഗാർഡൻ, വളഞ്ഞങ്ങാനം				
	3. 1977 പൈനസ് റിസർച്ച് ഗാർഡൻ, വളഞ്ഞങ്ങാനം				
	4. 1981 സാൻഡൽ സീഡ് സ്റ്റാന്റ്, ആനക്കാൽപ്പെട്ടി				
10	10/2019-20—പീരുമേട്—പരിചരണ പ്രവർത്തനങ്ങൾ	4 ഹെ.	4,238	380 (339+41)	1,69,500
	1. തേക്ക് ട്രയൽ പ്ലാന്റേഷൻ തേൻകുടം ബിറ്റ്-1, കാളിയാർ റെയ്ഞ്ച്				
	2. തേക്ക് ട്രയൽ പ്ലാന്റേഷൻ തേൻകുടം ബിറ്റ്-2, കാളിയാർ റെയ്ഞ്ച്				

(1)	(2)	(3)	(4)	(5)	(6)
11	11/2019-20—പീരുമേട്—പരിചരണ പ്രവർത്തനങ്ങൾ 1. 1982 പൈനസ് റിസർച്ച് ഗാർഡൻ ആന്റ് പ്രോവിനൻസ് ട്രയൽ പ്ലോട്ട്, വളഞ്ഞങ്ങാനം 2. 1983 പൈനസ് റിസർച്ച് ഗാർഡൻ ആന്റ് പ്രോവിനൻസ് ട്രയൽ പ്ലോട്ട്, വളഞ്ഞങ്ങാനം 3. 1979 പൈനസ് റിസർച്ച് ഗാർഡൻ ആന്റ് പ്രോവിനൻസ് ട്രയൽ പ്ലോട്ട്, വളഞ്ഞങ്ങാനം 4. 1977 പൈനസ് റിസർച്ച് ഗാർഡൻ ആന്റ് പ്രോവിനൻസ് ട്രയൽ പ്ലോട്ട്, വളഞ്ഞങ്ങാനം 5. 1975 പൈനസ് റിസർച്ച് ഗാർഡൻ ആന്റ് പ്രോവിനൻസ് ട്രയൽ പ്ലോട്ട്, വളഞ്ഞങ്ങാനം 6. 1981 യൂക്കാലിപ്റ്റസ് റിസർച്ച് ഗാർഡൻ വളഞ്ഞങ്ങാനം 7. 1999 കെയിൻ റിസർച്ച് ഗാർഡൻ, വളഞ്ഞങ്ങാനം 8. 1984 പൈനസ് റിസർച്ച് ഗാർഡൻ ആന്റ് പ്രോവിനൻസ് ട്രയൽ പ്ലോട്ട്, വളഞ്ഞങ്ങാനം 9. 1983 യൂക്കാലിപ്റ്റസ് ആന്റ് പൈനസ് പ്രോവിനൻസ് ട്രയൽ പ്ലോട്ട്, കരിക്കട്ടൂർ, കനകപ്പാലം	19.21 ഹെ.	5,544	496 (443+53)	2,21,740

കൂടുതൽ വിവരങ്ങൾ ഡെപ്യൂട്ടി ഫോറസ്റ്റ് കൺസർവേറ്റർ റിസർച്ച് സൗത്ത് ഓഫീസിൽ നിന്നോ അസിസ്റ്റന്റ് ഫോറസ്റ്റ് കൺസർവേറ്റർ, റിസർച്ച് യൂണിറ്റ് കുളത്തൂപ്പുഴ, പീരുമേട് ഓഫീസുകളിൽ നിന്നോ പ്രവൃത്തി ദിവസങ്ങളിൽ ലഭ്യമാകുന്നതാണ്.

ദർഘാസ് ഫോറത്തിനുള്ള അപേക്ഷ സ്വീകരിക്കുന്ന അവസാന തീയതിയും സമയവും—1-8-2019 ഉച്ചയ്ക്ക് 1 മണി വരെ.

ദർഘാസുകൾ സ്വീകരിക്കുന്ന അവസാന തീയതിയും സമയവും—1-8-2019, 3.00 മണി വരെ.

ദർഘാസുകൾ തുറക്കുന്ന തീയതിയും സമയവും—1-8-2019, 3.30 മണി.

പകരം ദർഘാസ് തീയതികൾ—5-8-2019, 8-8-2019.

കാലാവധി—എഗ്രിമെന്റ് തീയതി മുതൽ 30 ദിവസത്തിനകം ജോലികൾ പൂർത്തിയാക്കിയിരിക്കണം. കൂടാതെ 31-3-2020 വരെ അറ്റകുറ്റപണികളും നിർവ്വഹിക്കേണ്ടതാണ്.

ദർഘാസുകൾ നടത്തുന്ന സ്ഥലം—ഡെപ്യൂട്ടി ഫോറസ്റ്റ് കൺസർവേറ്റർ, റിസർച്ച് സൗത്ത് കാര്യാലയം.

നിബന്ധനകൾ

1. ജി.ഒ. (എംഎസ്.) നമ്പർ 26/2017/എഫ്&ഡബ്ല്യൂ.എൽ.ഡി. തീയതി 20-5-2017 ഉൾക്കൊള്ളിച്ചുള്ള എല്ലാ വ്യവസ്ഥകളും ഈ ദർഘാസിനും ബാധകമാണ്.
2. ദർഘാസ് ഫോറവും (കൈമാറ്റം ചെയ്യാവുന്നതല്ല) മറ്റ് വിശദവിവരങ്ങളും ഈ ഓഫീസിൽ നിന്നും പ്രവർത്തി ദിവസങ്ങളിൽ ലഭിക്കുന്നതാണ്. ദർഘാസ് ഫോറത്തിന്റെ വില പണമായോ, ദേശസാൽകൃത/ഷെഡ്യൂൾഡ് ബാങ്കുകളിൽ നിന്നും ഡെപ്യൂട്ടി ഫോറസ്റ്റ് കൺസർവേറ്ററുടെ പേർക്കെടുത്ത ഡിമാന്റ് ഡ്രാഫ്റ്റായോ ഒടുക്കാവുന്നതാണ്. ദർഘാസ് ഫോറത്തിന്റെ വില സർക്കാർ കാലാകാലങ്ങളിൽ നിശ്ചയിക്കുന്ന നിരക്കിലായിരിക്കും. ദർഘാസ് ഫോറം വനം വകുപ്പിന്റെ വെബ്സൈറ്റിൽ നിന്നും ഡൗൺലോഡ് ചെയ്ത് എടുക്കാവുന്നതാണ്. അപ്രകാരം ചെയ്യുകയാണെങ്കിൽ ദർഘാസ് ഫോറത്തിന്റെ വില ദേശസാൽകൃത/ഷെഡ്യൂൾഡ് ബാങ്കുകളിൽ നിന്നും എടുത്ത ഡിമാന്റ് ഡ്രാഫ്റ്റ്, പാർട്ട്-1 ദർഘാസിന്റെ കൂടെ ഉള്ളടക്കം ചെയ്തിരിക്കേണ്ടതാണ്. ഒരിക്കൽ ഒടുക്കിയ ദർഘാസ് ഫോറത്തിന്റെ വില ഒരു കാരണവശാലും മടക്കി നൽകുന്നതല്ല. മറ്റ് ദർഘാസ് ഫോറത്തിന്റെ വിലയായി അഡ്ജസ്റ്റ് ചെയ്യുന്നതുമല്ല.
3. ഒരു വ്യക്തിയുടെ പേരിൽ നൽകിയിട്ടുള്ള ദർഘാസ് ഫോറം ആ വ്യക്തിക്കുമാത്രവും ടെണ്ടർ ഫോറത്തോടൊപ്പം ഉള്ളടക്കം ചെയ്തിട്ടുള്ള ജോലിക്കും മാത്രമേ ഉപയോഗിക്കാൻ പാടുള്ളൂ.

4. ടെണ്ടർ സമർപ്പിക്കുന്നതിനു മുൻപായി, ഒപ്പിടേണ്ട എഗ്രിമെന്റിലെ വ്യവസ്ഥകളും ദർഘാസ് വ്യവസ്ഥകളും വ്യക്തമായി മനസ്സിലാക്കിയിരിക്കേണ്ടതാണ്. എഗ്രിമെന്റിന്റെ കരട് റിസർച്ച് സൗത്ത് ഓഫീസിൽ നിന്നും ലഭ്യമാകുന്നതാണ്. പൂരിപ്പിച്ച ദർഘാസ് സമർപ്പിച്ചശേഷം എഗ്രിമെന്റ് വ്യവസ്ഥകൾ മനസ്സിലാക്കിയിരുന്നില്ല എന്ന വാദമോ വ്യവസ്ഥകൾ സംബന്ധിച്ചുള്ള എന്തെങ്കിലും പരാതികളോ പരിഗണിക്കുന്നതല്ല.

5. ദർഘാസ് സമർപ്പിക്കുന്നതിനു മുൻപായി ജോലി നടത്തേണ്ട സ്ഥലവും ജോലിയുടെ സ്വഭാവവും പരിശോധിച്ച് മനസ്സിലാക്കുകയും ആയതിനനുസരിച്ച് നിരക്ക് രേഖപ്പെടുത്തേണ്ടതുമാണ്. ദർഘാസ് സമർപ്പിച്ചതിനുശേഷം ഒരു കാരണവശാലും നിരക്ക് വർദ്ധിപ്പിക്കുന്നതല്ല.

6. ദർഘാസിൽ പങ്കെടുക്കുന്ന ആൾ ദർഘാസ് ഷെഡ്യൂളിൽ പറയുന്ന പ്രകാരമോ ഒരു കിലോമീറ്റർ ഫയർലൈൻ എടുക്കുന്നതിനുള്ള അടിസ്ഥാന നിരക്കിന്റെ ഇത്ര ശതമാനമോ എന്ന് ദർഘാസ് ഫോറത്തിലെ പ്രസക്ത കോളത്തിൽ അക്കത്തിലും അക്ഷരത്തിലും രേഖപ്പെടുത്തേണ്ടതാണ്. അക്കത്തിലും അക്ഷരത്തിലും വ്യത്യസ്ത നിരക്കുകളാണ് രേഖപ്പെടുത്തുന്നതെങ്കിൽ അതിൽ കുറഞ്ഞ നിരക്കായിരിക്കും പരിഗണിക്കുക. ആയത് അംഗീകരിക്കാൻ ദർഘാസുകാരൻ ബാദ്ധ്യസ്ഥനാണ്. (ദർഘാസ് ഫോറത്തിൽ രേഖപ്പെടുത്തിയിട്ടുള്ള നിരക്ക്, ജോലി പൂർത്തിയാക്കാൻ കഴിയുന്നതിലും കുറവാണെന്ന് വനം വകുപ്പ് കണ്ടെത്തുന്നപക്ഷം ആയത് സംബന്ധിച്ച് ദർഘാസുകാരനിൽ നിന്നും തൃപ്തികരമായ വിശദീകരണം നൽകാൻ ആവശ്യപ്പെടുന്നതുമാണ്. ഇത്തരം സന്ദർഭത്തിൽ ദർഘാസ് അംഗീകരിക്കുന്നതിനു മുൻപായി രേഖപ്പെടുത്തിയിട്ടുള്ള നിരക്കിന്റെ 10% പരമാവധി ₹ 30,000 പ്രത്യേക/അധിക സെക്യൂരിറ്റിയായി ഒടുക്കുവാൻ ആവശ്യപ്പെടാവുന്നതാണ്. വിശദീകരണം തൃപ്തികരമല്ല എന്നു കാണുന്നപക്ഷം അഥവാ വിശദീകരണം നൽകിയിട്ടില്ലായെങ്കിൽ ഏറ്റവും കുറഞ്ഞനിരക്ക് രേഖപ്പെടുത്തിയിട്ടുണ്ടെങ്കിലും ആയത് നിരസിക്കുന്നതിനുള്ള അധികാരം വനം വകുപ്പിൽ നിക്ഷിപ്തമാണ്.)

7. ദർഘാസ് സമർപ്പിക്കുന്ന വ്യക്തി ദർഘാസിന്റെ എല്ലാ പേജുകളും ഉണ്ടെന്ന് ഉറപ്പുവരുത്തി സീൽ ചെയ്ത കവറിനു പുറത്ത് ജോലിയുടെ പേര് രേഖപ്പെടുത്തി ഡെപ്യൂട്ടി ഫോറസ്റ്റ് കൺസർവേറ്ററുടെ പേർക്ക് 1-8-2019 പകൽ മൂന്ന് മണിക്ക് മുൻപായി സമർപ്പിക്കേണ്ടതാണ്. ദർഘാസ് സമർപ്പിക്കേണ്ട അവസാന തീയതി അവധിയായി പ്രഖ്യാപിക്കപ്പെടുന്നപക്ഷം തൊട്ടടുത്ത ദിവസം അതേ സമയത്തും സ്ഥലത്തും സ്വീകരിക്കുന്നതായിരിക്കും.

8. നിശ്ചിത തീയതിയിലും സമയത്തും ലഭിക്കാത്ത അപേക്ഷകളും ആവശ്യമായ രേഖകൾ ഉൾപ്പെടുത്താത്തതോ നിശ്ചിത ഫോറത്തിലും നിശ്ചിത ക്രമത്തിലും എഴുതാത്തതോ ആയ ദർഘാസുകളും പരിഗണിക്കുന്നതല്ല.

9. ഓരോ ടെണ്ടറിനോടുമൊപ്പം ദേശസാൽകൃത/ഷെഡ്യൂൾഡ് ബാങ്കുകളിൽ നിന്നും ഡെപ്യൂട്ടി ഫോറസ്റ്റ് കൺസർവേറ്ററുടെ പേരിൽ എടുത്തിട്ടുള്ള ഡിമാന്റ് ഡ്രാഫ്റ്റ് നിരതദ്രവ്യമായി ചേർത്തിരിക്കേണ്ടതാണ്.

10. ദർഘാസിൽ എന്തെങ്കിലും തിരുത്തലുകൾ വരുത്തിയിട്ടുണ്ടെങ്കിൽ ആയത് ദർഘാസുകാരൻ തന്നെ ഇനിഷ്യൽ ചെയ്തിരിക്കേണ്ടതാണ്.

11. ലഭിച്ചിട്ടുള്ള ദർഘാസുകളുടെ ഒന്നാം ഭാഗം (പാർട്ട് 1) ഡെപ്യൂട്ടി ഫോറസ്റ്റ് കൺസർവേറ്ററോ അദ്ദേഹം ചുമതലപ്പെടുത്തുന്ന ഉദ്യോഗസ്ഥനോ 1-8-2019-ന് പകൽ 3.30-ന് റിസർച്ച് സൗത്ത് ഡിവിഷൻ ഓഫീസിൽ വച്ച് ഹാജരായിട്ടുള്ള ദർഘാസുകാരുടെ സാന്നിദ്ധ്യത്തിൽ തുറക്കുന്നതാണ്.

12. ദർഘാസുകളുടെ ഒന്നാം ഭാഗം അംഗീകരിച്ചിട്ടുള്ള ദർഘാസുകാരുടെ ദർഘാസുകളുടെ രണ്ടാം ഭാഗം (നിരക്ക് രേഖപ്പെടുത്തിയത്) തുടർന്ന് തുറക്കുന്നതായിരിക്കും. രണ്ടാം ഭാഗം തുറക്കുന്ന തീയതിയും സമയവും ഒന്നാം ഭാഗം അംഗീകരിച്ച ഉടൻതന്നെ പ്രഖ്യാപിക്കുന്നതായിരിക്കും.

13. സാധാരണഗതിയിൽ കുറഞ്ഞ നിരക്ക് രേഖപ്പെടുത്തിയിട്ടുള്ള ദർഘാസ് സ്വീകരിക്കുന്നതായിരിക്കും. പക്ഷേ തീരുമാനമെടുക്കാൻ അധികാരമുള്ള ഉദ്യോഗസ്ഥന് ഒരു കാരണവും പറയാതെ തന്നെ ദർഘാസ് സ്വീകരിക്കുവാനോ നിരസിക്കുവാനോ അധികാരം ഉണ്ടായിരിക്കും.

14. സാമ്പത്തിക നിരക്ക് രേഖപ്പെടുത്തിയിട്ടുള്ള ദർഘാസിന്റെ രണ്ടാം ഭാഗം തുറന്ന് മൂന്ന് മാസത്തിനകം ഓഫർ പിൻവലിക്കുവാൻ ഒരു ദർഘാസുകാരനേയും അനുവദിക്കുന്നതല്ല.

15. കാലാകാലങ്ങളിൽ കേരളാ ഗവൺമെന്റ് നിശ്ചയിക്കുന്ന നികുതികൾ ഈ പ്രവർത്തിക്കും ബാധകമാണ്.

16. ആരുടെ ദർഘാസാണോ സ്വീകരിച്ചിട്ടുള്ളത്, പ്രസ്തുത വിവരം ടി വ്യക്തിയെ ദർഘാസിൽ കൊടുത്തിരിക്കുന്ന വിലാസത്തിൽ രജിസ്ട്രേഡ് കത്ത് മുഖാന്തിരം അറിയിക്കുന്നതാണ്. വിജയിയായ ദർഘാസുകാരൻ 7 ദിവസത്തിനകം ടിയാന്റെ ചെലവിൽ വാങ്ങിയിട്ടുള്ള ₹200 വിലയുള്ള മുദ്രപത്രത്തിൽ ഒരു ഉടമ്പടി ഒപ്പു വയ്ക്കേണ്ടതാണ്. ദർഘാസുകാരൻ ഉടമ്പടി ഒപ്പു വയ്ക്കുന്നതിൽ പരാജയപ്പെട്ടാൽ ദർഘാസ് റദ്ദാക്കുന്നതും ടിയാൻ കെട്ടിവച്ചിട്ടുള്ള നിരതദ്രവ്യം വനംവകുപ്പിലേക്ക് കണ്ടുകെട്ടുന്നതുമാണ്. തുടർന്ന് ജോലികൾ ടിയാന്റെ നഷ്ടോത്തരവാദിത്വത്തിൽ തൊട്ടടുത്ത നിരക്ക് രേഖപ്പെടുത്തിയിട്ടുള്ള വ്യക്തിയെക്കൊണ്ട് ചെയ്യിക്കുന്നതുൾപ്പെടെയുള്ള മറ്റ് മാർഗ്ഗങ്ങളിൽ കൂടി നടത്തുന്നതാണ്. ആയതിൽ വച്ച് സർക്കാരിന് എന്തെങ്കിലും നഷ്ടം ഉണ്ടാകുന്ന പക്ഷം ആയത് ആദ്യ ദർഘാസുകാരൻ ഡിവിഷണൽ ഫോറസ്റ്റ് ഓഫീസർ അനുവദിക്കുന്ന നിശ്ചിത സമയത്തിനുള്ളിൽ ഒടുക്കിയില്ലായെങ്കിൽ ആയത് പൊതുമുതലിനുള്ള കുടിശ്ശികയായി കണക്കാക്കുന്നതും ആയത് 1968-ലെ കേരള റവന്യൂ റിക്കവറി ആക്ടിലെ വ്യവസ്ഥകൾ പ്രകാരമോ, സർക്കാരിന് യുക്തമെന്ന് തോന്നുന്ന മാർഗ്ഗങ്ങളിലൂടെയോ ഈടാക്കുന്നതുമാണ്. സർക്കാരിന് എന്തെങ്കിലും നേട്ടമുണ്ടാകുന്നപക്ഷം വീഴ്ച വരുത്തിയ ദർഘാസുകാരന് ആയതിൽ യാതൊരു അവകാശവും ഉണ്ടായിരിക്കുന്നതല്ല.

17. വിജയിയാകുന്ന ദർഘാസുകാരൻ ഉടമ്പടി ഒപ്പു വയ്ക്കുന്ന സമയത്ത് കോൺട്രാക്ട് തുകയുടെ 10% രൂപ സെക്യൂരിറ്റിയായി ഒടുക്കേണ്ടതാണ്. ജോലി തൃപ്തികരമായി പൂർത്തിയാക്കി, ബന്ധപ്പെട്ട ഓഫീസറിൽ നിന്നും ലഭ്യമാകുന്ന ബാദ്ധ്യതാ രഹിത സർട്ടിഫിക്കറ്റ് ഹാജരാക്കുന്ന മുറയ്ക്ക് മാത്രമേ സെക്യൂരിറ്റി വിടുതൽ ചെയ്യുകയുള്ളൂ.

Gaz. No. 29/2019/DTP (Forest).

18. വിജയിയാകുന്ന ദർഘാസുകാരൻ ഉടമ്പടി ഒപ്പു വയ്ക്കുന്ന സമയത്ത് സോൾവൻസി സർട്ടിഫിക്കറ്റിൽ ഉൾപ്പെട്ടിട്ടുള്ള വസ്തുവകകൾ കോൺട്രാക്റ്റ് പീരിയഡിൽ വിൽക്കുകയോ, പണയം വയ്ക്കുകയോ കൈമാറ്റം ചെയ്യുകയോ ചെയ്യില്ലെന്ന് ഒരു സമ്മതപത്രം നൽകേണ്ടതാണ്.

19. ദർഘാസ് ലഭിച്ചതിനുശേഷം ടി ജോലിയെ സംബന്ധിക്കുന്ന പോസ്റ്റ് ഓഫറുകളോ പരാതികളോ ഒരു കാരണവശാലും പരിഗണിക്കുന്നതല്ല.

20. ദർഘാസിൽ പങ്കെടുത്തിട്ടുള്ള വിജയികളാകാത്ത ദർഘാസുകാരുടെ നിരതദ്രവ്യം ടെണ്ടർ നടപടികൾ അവസാനിച്ചാൽ ഉടൻതന്നെ തിരികെ നൽകുന്നതാണ്.

21. ദർഘാസിനോടൊപ്പമുള്ള ഷെഡ്യൂളിൽ പറയുന്ന അളവുകൾ ഏകദേശമായിരിക്കും. ജോലികൾ ചെയ്തു വരുമ്പോൾ അളവുകളിൽ വ്യത്യാസം വരാവുന്നതാണ്.

22. ദർഘാസ് ഷെഡ്യൂളിൽ കാണിച്ചിട്ടുള്ള അളവ് ഏകദേശം മാത്രമാണ്.

23. ഉടമ്പടി കാലാവധിക്കുള്ളിൽ ബന്ധപ്പെട്ട കോൺട്രാക്ടർ ഫയർലൈൻ കരിയില വിമുക്തമായി സൂക്ഷിച്ച് തോട്ടം തീ കയറാതെ സംരക്ഷിക്കേണ്ടതാണ്.

24. ജോലി തൃപ്തികരമായി പൂർത്തിയാക്കി നിശ്ചിത ഫോറത്തിലുള്ള ബില്ല് തയ്യാറാക്കി സമർപ്പിക്കുന്ന മുറയ്ക്ക് രണ്ടോ അധിലധികമോ തവണകളായി ബിൽ തുക നൽകുന്നതാണ്. തുക നൽകുന്നത് ചെക്കായോ ഇ-പെയ്മെന്റ് ആയി മാത്രമോ ആയിരിക്കുന്നതാണ്.

25. താഴെപ്പറയും പ്രകാരം വിവിധ ഘട്ടങ്ങളിലായിട്ടായിരിക്കും കോൺട്രാക്ടർക്ക് തുക മാറി നൽകുന്നത്.

(1) ഫയർലൈൻ ജോലികൾ പൂർത്തിയാക്കി ചെക്ക് മെഷർ ചെയ്തതിനുശേഷം കോൺട്രാക്ട് തുകയുടെ 80% ഒന്നാം ഘട്ടമായി നൽകുന്നതായിരിക്കും.

(2) 45 ദിവസം കഴിഞ്ഞ് പരിശോധനയ്ക്കുശേഷം രണ്ടാം ഗഡുവായി ബാക്കി 20% തുക നൽകുന്നതായിരിക്കും.

26. ദർഘാസ് ഷെഡ്യൂളിൽ കാണിച്ചിരിക്കുന്ന ജോലികളുടെ അളവിൽ സ്ഥലത്തിന്റെ പ്രത്യേകത അനുസരിച്ച് കുറവ് വരുത്താനോ ജോലി ക്യാൻസൽ ചെയ്യാനോ ഡിവിഷണൽ ഫോറസ്റ്റ് ഓഫീസർക്ക് അധികാരമുണ്ടായിരിക്കും. ആയത് വിജയിയായ ദർഘാസുകാരന് ബാധകമായിരിക്കും. ദർഘാസ് ഷെഡ്യൂളിൽ ഉൾപ്പെട്ടിട്ടില്ലാത്ത ഏതെങ്കിലും ഐറ്റങ്ങൾ വ്യക്തമായ കാരണങ്ങളാൽ ഉൾപ്പെടുത്തേണ്ടതുണ്ടെങ്കിൽ ആ ജോലി ചെയ്യുന്നതിന് വിജയിയായ ദർഘാസുകാരൻ ബാദ്ധ്യസ്ഥനായിരിക്കും. ആയതിന് നിലവിലുള്ള ഫോറസ്റ്റ് ഷെഡ്യൂൾ റേറ്റ് പ്രകാരം കണക്കാക്കിയ നിരക്ക് പ്രകാരം തുക നൽകുന്നതായിരിക്കും.

27. ദർഘാസ് പ്രകാരം രേഖപ്പെടുത്തിയിട്ടുള്ള നിരക്ക് അംഗീകരിക്കാൻ പറ്റാത്തതാണെങ്കിൽ കോൺട്രാക്ട് സിസ്റ്റം അല്ലാതെ മറ്റ് ഏതെങ്കിലും മാർഗ്ഗങ്ങളിലൂടെ നടപ്പിലാക്കുന്നതിനുള്ള അവകാശം കേരള വനം വകുപ്പിൽ നിക്ഷിപ്തമായിരിക്കും.

28. യാതൊരു കാരണവും കൂടാതെ ടെണ്ടർ റദ്ദാക്കുന്നതിനുള്ള പൂർണ്ണമായ അധികാരം ഡെപ്യൂട്ടി ഫോറസ്റ്റ് കൺസർവേറ്റർ റിസർച്ച് സൗത്തിൽ നിക്ഷിപ്തമാണ്.

കൂടുതൽ വിവരങ്ങൾ ഡെപ്യൂട്ടി ഫോറസ്റ്റ് കൺസർവേറ്റർ റിസർച്ച് സൗത്ത് ഓഫീസിൽ നിന്നും (ഫോൺ 0471 2368909) പ്രവൃത്തി ദിവസങ്ങളിൽ ലഭ്യമാകുന്നതാണ്.

No. S1-443/2019. *3rd July 2019.*

It is hereby notified for the information of the public that sealed tenders are invited from the registered forest contractors for executing the maintenance works of various research plots during 2019-20 in Kulathupuzha and Peerumedu Research units under this Division as shown in the table below. The tender forms will be issued from the office of the Deputy Conservator of Forests (Research South) Division, Thiruvananthapuram upto l p.m. on 1-8-2019 on remitting the cost of tender form. The filled up and sealed tender in full form with sufficient EMD can be submitted up to 3 p.m. on 1-8-2019. The tender will be opened at 3.30 p.m. on the same day at the Office of the Deputy Conservator of Forests (Research South) Division, Thiruvananthapuram.

In case the notified date happens to be a public holiday, the tender will be conducted on 5-8-2019 and 8-8-2019 at the notified place and time, as per the same conditions. The Deputy Conservator of Forests (Research South) Division, Thiruvananthapuram reserves the power to exclude or postpone the tender on specific reasons.

SCHEDULE

Sl. No.	Tender Number, Name of Research Unit and Name of Work	Area	EMD (₹)	Cost of tender form +12% GST (₹)	PAC (₹)
(1)	(2)	(3)	(4)	(5)	(6)
1	1/2019-20—Kulathupuzha—Maintenance works of	11.56 Ha	6,290	563 (503+60)	2,51,584
	1. 2000 TCSO Decentmukku				
	2. 2000 TSSO Decentmukku				
	3. 1981 TCSO Arippa				
	4. TCSO Central Nursery Kulathupuzha				
2	2/2019-20—Kulathupuzha—Maintenance works of	15 Ha	6,084	545 (487+58)	2,43,343
	1. Experimental Plot Kalluvettamkuzhy				
	2. 2000 Bamboo Trail plot at Onthupacha				
	3. Medicinal Demonstration Garden at Chozhiyacode				
3	3/2019-20—Kulathupuzha—Maintenance works of	13.06 Ha	6,615	593 (529+64)	2,64,611
	1. 1959 Anjili Plantation at Adappupara				
	2. 1986 Pinus Lower Elevation at Kalluvettankuzhy				
	3. 2014 BIT I Medicinally important oil yielding exotic tree Simarouba glauca at Kalluvettankuzhy				
	4. 2014 BIT II Medicinally important oil yielding exotic tree Simarouba glauca at Kalluvettankuzhy				
	5. 2005 Gene Bank of Mango, Jack Fruit and Garcinia at Kalluvettamkuzhy				
	6. 2007 Progeni Trial plot at Anappalayam				
4	4/2019-20—Kulathuppuzha—Maintenance work of	18.44 Ha	5412	485 (433+52)	2,16,499
	1. 1998 Cane Plot at Anappalayam				
	2. 1998 Can Plot at Kalamkavu				
	3. 1998 Cane Plot at Mylamoodu				

(1)	(2) (3)		(4)	(5)	(6)
5	5/2019-20—Kulathupuzha—Maintenance works of	57.48 Ha	10,969	982 (877+105)	4,38,748
	1. 1986 Rosewood Plantation at Chozhiyacode				
	2. 1985 Rosewood Plantation at Chozhiyacode				
	3. 1999 Rosewood Plantation at Chozhiyacode				
6	6/2019-20—Kulathupuzha—Maintenance works of	14 Ha	5,978	535 (478+57)	2,39,129
	1. 1987 Rosewood Plantation at Chozhiyacode				
	2. 2006 Progeni Trial of candidate plus trees of various species at Sasthanada				
7	7/2019-20—Peerumed—Maintenance & Seed Collection works of	19 Ha	6,950	623 (556+67)	2,78,000
	1. 1954 Thembavu Seed Production area at Kalaketty				
	2. 1950 Ven Teak Seed Production area at Kalaketty				
8	8/2019-20—Peerumed—Maintenance works of	28.7 Ha	12,025	1,077 (962+115)	4,81,000
	1. 1980 Sandal Seed Stand, Anakkalpetty				
	2. 1982 Sandal Seed Stand, Anakkalpetty				
	3. 1980-81 Sandal Seed Stand, Anakkalpetty				
	4. 1982 Sandal regeneration trial plot, Naachivayal				
	5. 1983 Sandal Seed Stand, Naachivayal				
	6. 1985 Sandal Seed Stand, Anakkalpetty				
	7. 1985 Sandal Seed Stand, Naachivayal				
	8. 1987 Sandal Regeneration trial plot, Anakkalpetty				

(1)	(2)	(3)	(4)	(5)	(6)
9	9/2019-20—Peerumed—Maintenance works of 1. 2006 CSO Eucalyptus Grantis at Pettimudi 2. 1999 Cane Research Garden Valanjamkanam 3. 1977 Pinus Research Garden Valanjamkanam 4. 1981 sandal seed stand, Anakkalpetty	15.23 Ha	5,697	511 (456+55)	2,27,883
10	10/2019-20—Peerumed—Maintenance works of 1. Trial Plantation of Teak using root trainer seedlings and Teak Stump, Thenkudam Bit II in Kaliyar Range 2. Trial Plantation of Teak using root trainer seedlings and Teak Stump, Thenkudam Bit I in Kaliyar Range	4 Ha	4,238	380 (339+41)	1,69,500
11	11/2019-20—Peerumed—Maintenance works of 1. 1982 Pinus Research Garden and Provinance Trial Plot, Valanjanganam, Erumeli Range 2. 1983 Pinus Research Garden and Provinance Trial Plot, Valanjanganam, Erumeli Range 3. 1979 Pinus Research Garden and Provinance Trial Plot, Valanjanganam, Erumeli Range 4. 1977 Pinus Research Garden and Provinance Trial Plot, Valanjanganam, Erumeli Range 5. 1975 Pinus Research Garden and Provinance Trial Plot, Valanjanganam, Erumeli Range 6. 1981 Eucaliptus Research Garden, Valanjanganam, Erumeli Range 7. 1999 Cane Research Garden Valanjanganam, Erumeli Range 8. 1984 Pinus Research Garden And Provinance Trial Plot, Valanjanganam, Erumeli Range 9. 1983 Eucalyptus and Pinus Provinance Trial plot at Karikkatoor, Kanakappalam	19.21 Ha	5,544	496 (443+53)	2,21,740

Further details can be had from the office of the Deputy Conservator of Forests (Research South), Thiruvananthapuram and Research Unit, Kulathupuzha, and Research Unit Peerumede.

The Last date and time of sale of tender form—1-8-2019 up to 1 p. m.

Date and time of receipt of tender—1-8-2019 up to 3 p. m.

Date and time of opening of tender—1-8-2019 up to 3.30 p. m.

Period of Contract—30 days from the date of agreement subsequent maintenance work till 31-3-2020.

Alternate dates—5-8-2019 and 8-8-2019.

Place of Tender—Office of the Deputy Conservator of Forests
(Research South) Division,
Thiruvananthapuram.

Conditions

1. All conditions in the G.O. (Ms.) No. 26/17/F&WLD dated 20-5-2017 will be applicable to this tender.

2. Tender form (Appendix 9) and other details (Not transferable) can be obtained from Deputy Conservator of Forest (Research South) Office on payment of Cash or by Demand Draft (DD) drawn in favour of Deputy Conservator of Forests (Research South), Thiruvananthapuram payable on any Scheduled/ Nationalized Bank. The cost of tender form will be fixed by Government from time to time. The application can also be downloaded from the official website of Kerala Forest Department and if the forms are downloaded from the website the cost of tender documents should be attached along with D D from a Nationalized/Scheduled Bank as mentioned above, along with Part I tender. The cost of tender forms once paid will be neither refundable on any account, not be adjusted towards cost of any other tender forms.

3. The tender form shall be used only by the person in whose name it is issued and for the work specified in the Schedule attached to the tender form.

4. Before submitting the tender, the tenderer is expected to study and scrutinize all the conditions in the agreement to be executed, the draft of which can be had for perusal at the Deputy Conservator of Forests (Research South) office on any working day during office hours. They are also requested to study the detailed tender conditions attached to the tender document. Any plea of ignorance of the agreement conditions or any complaint regarding the said conditions received after the time of tender will not be entertained.

5. Before submitting the tender the tenderer shall visit the area of work to study all the field conditions and nature of work and quote his rate accordingly. No enhancement in rate due to any reason will be entertained thereafter.

6. The tenderer shall quote a firm percentage of the PAC or as in the schedule both in figures as well as in words in the appropriate column in the tender form. In the case of quoting different total amount in words and figures, least of the same will be considered valid and shall be binding on him/her.

7. The tenderer shall submit the filled up tender form together with all the pages intact in a sealed cover addressed to "The Deputy Conservator of Forests (Research South) Division, Thiruvananthapuram" and superscribed Tender for (Name of work as specified in the first part of tender notice) so as to reach this office as specified in the first part of tender notice.

8. Tender received after the specified date and time or received without the requisite enclosures or tenders not written up in proper order or form will not be honoured.

9. Each tender shall be accompanied by a demand draft of a Nationalized/Scheduled Bank for the amount specified against each work as per the notification in favour of the the Deputy Conservator of Forests (Research South) Office, Thiruvananthapuram, as Earnest Money Deposit for the work.

10. SSI Units are exempted from remitting EMD, such units should produce necessary eligiblility certificates obtained from the Manager, District Industries Centre concerned.

11. All the corrections in the tender form shall be initialed by the tenderer himself.

12. Part I of the tenders received in due time will be opened by the Deputy Conservator of Forest at the time specified in the first part of tender notice in the presence of such of the tenderers present on that occasion.

13. Part-II tenders (price bid) of the tenderers whose Part-I tenders have been accepted only will be opened on the scheduled date of tender.

14. The lowest tender will ordinarily be accepted, but the authority competent to accept the tender reserves the power of accepting or rejecting any tender without assigning any reason thereof.

15. No tenderer will be permitted to withdraw his offer within three months from the date of opening of the financial bid.

16. All the taxes prevailing at the time is applicable to this tender.

17. The tenderer whose tender is accepted will be informed regarding acceptance of his tender by a Confirmation Order issued through registered letter bearing the address mentioned in the tender. The successful tenderer, within seven days of receipt of confirmation of his tender, shall have to execute an agreement in the prescribed form (Appendix 11) on a proper non-judicial stamp paper (worth ₹ 200) to be supplied by him at his cost. If the Contractor fails to execute the agreement during the period, the tender will be cancelled, and the Earnest Money Deposit submitted by the tenderer shall stand forfeited to the Kerala Forest Department. The work will be carried out at the risk and cost of the tenderer or through any other method (including through the next higher tenderer). The loss, if any, to the Government consequent to the default, if not paid by the defaulter within a reasonable time specified by the Deputy Conservator of Forest, shall be treated as arrears on public revenue to be recovered from the defaulter under the provisions of the Kerala Revenue Recovery Act 1968 and in such other manner as the Government may deem fit. The defaulter however will not be entitled for gain, if any.

18. The successful tenderer while signing the agreement shall furnish a security deposit for an amount equal to 10 percent of the total Probable Amount of Contract. The security deposit will be released only after the successful completion of the contract work and after producing the Non Liability Certificate from the concerned officers.

19. The successful tenderer shall given an undertaking at the time of execution of agreement that he shall not sell, mortgage or otherwise alienate the properties covered by the solvency certificate during the currency of the contract.

20. The post-offers and representations sent, after receipt of the tender in respect of the work shall not be considered on any grounds.

21. The Earnest Money Deposit of the unsuccessful tenderers will be returned as soon as possible after the tenders are finalized.

22. The quantities of work shown in the Schedule are approximate and it may vary on actual execution of work.

23. The details shown in the tender schedule is approximate. The actual extent of the contract area may vary as per the final survey report, which will be binding on the successful tenderer.

24. The contractor has to keep the fire line free from leaf litters throughout the contract period.

25. Payment in two installments will be made to the contractor on specific request and on submission of bill in the prescribed format at the following stages provided the condition specified are achieved. Payment will be made through crossed cheques or e-payment only.

26. Different stages at which payment will be made to the contractor for fire line certain works are as follows:

(i) First part payment up to 80% of the agreed amount after proper completion of the work as specified.

(ii) Second part payment up to 100% of the agreed amount will be after 45 days of completion of fire line creastion works provided the entire fire line is maintained properly, free from leaf litters.

27. Different stages at which payment will be made to the contractor for maintenance of research plots are as follows.

(i) First part payment up to 40% of the agreed amount after completion of first weeding

(ii) Second part payment up to 100% of the agreed amount after the completion of maintenance and the plantation is maintained free from weeds.

28. It shall be open to the Deputy Conservator of Forest to cancel/reduce the quantity of works to be executed in the attached schedule based on site conditions and the Deputy Conservator of Forest decision will be binding on the successful tenderer. If any additional item/s of work which are not included in the schedule are required to be carried out inevitably for reasons to be recorded, in the contract area during the course of contract period, the successful tenderer is bound to execute that work for which payment worked out as per forest schedule rate for such item will be made at the agreed rate in the contract. The cost of the work will be worked out as per the prevailing forest schedule of rate.

29. Kerala Forest Department reserves the right to execute the work through any other mode of execution other than through contract system if the tender offered by the contractors is not feasible according to the Department.

30. The undersigned reserves the right to cancel the tender without assigning any reason.

Further details can be available from Deputy Conservator of Forest (Research South), Thiruvananthapuram and the Telephone No. 0471-2368909 on working days.

Office of the Deputy Conservator of Forests,
Thiruvananthapuram.

(Sd.)
Deputy Conservator of Forests (Research South) Division,
(For and on behalf of the Governor of Kerala).

അച്ചൻകോവിൽ ഡിവിഷൻ

ദർഘാസ് പരസ്യം

നമ്പർ എ1-806/2019. 2019 ജൂൺ 24.

അച്ചൻകോവിൽ ഡിവിഷണൽ ഫോറസ്റ്റാഫീസർ ചുവടെ പട്ടികയിൽ വിവരിക്കുന്ന വനം സംബന്ധമായ ജോലിക്കുവേണ്ടി മൽസര സ്വഭാവമുള്ളതും മുദ്രവച്ചതുമായ ദർഘാസുകൾ അംഗീകൃത കരാറുകാരിൽനിന്നും/സ്ഥാപനങ്ങളിൽ നിന്നും 2019 ജൂലൈ മാസം 24-ാം തീയതി ഉച്ചയ്ക്കുശേഷം 2 മണിവരെ ക്ഷണിച്ചുകൊള്ളുന്നു.

പട്ടിക

ക്രമ നമ്പർ	ദർഘാസ് നമ്പർ	ഫയൽ നമ്പർ	പ്രവർത്തിയുടെ പേരും അടങ്കൽ തുകയും ₹	നിരതദ്രവ്യം ₹	ടെണ്ടർ ഫോറത്തിന്റെ വില (12% ജി.എസ്.ടി. ഉൾപ്പെടെ) ₹	കരാർ കാലാവധി
1	01/2019-20	എ1-806/2019	കാനയാർ റെയിഞ്ചിന്റെ അധികാര പരിധിയിൽ വരുന്ന കാനയാർ സെക്ഷനിൽപ്പെട്ട തേൻപാറ ചൂരൽ തോട്ടത്തിന്റെ 2019-20 കാലയളവിലെ രണ്ടാം വർഷ പരിചരണ ജോലികൾ—₹ 2.18 ലക്ഷം	5,500	525+ജി.എസ്.ടി. 63=588	30-6-2020
2	02/2019-20	എ1-1078/2019	കല്ലാർ റെയിഞ്ചിന്റെ അധികാര പരിധിയിൽ വരുന്ന അറമ്പ സെക്ഷനിൽപ്പെട്ട 2018 കൂട്ടക്കൽ ചൂരൽ തോട്ടത്തിന്റെ 2019-20 കാലയളവിലെ രണ്ടാം വർഷ പരിചരണ ജോലികൾ—₹ 2.863 ലക്ഷം	7,200	525+ജി.എസ്.ടി. 63=588	30-6-2020

കരാറുകാരുടെ യോഗ്യത—ഡി ക്ലാസ്സും അതിലുപരിയും.

ദര്‍ഘാസ് ഫോറം നല്‍കുന്ന തീയതിയും സമയവും—24-7-2019 ഉച്ചയ്ക്ക് 1 മണിവരെ.

ദര്‍ഘാസുകള്‍ തുറക്കുന്ന തീയതിയും സമയവും—24-7-2019 ഉച്ചയ്ക്കുശേഷം 3.30 മണി.

ദര്‍ഘാസുകള്‍ സ്വീകരിക്കുന്ന പകരം തീയതിയും സമയവും—24-7-2019 ഉച്ചയ്ക്ക് 2 മണിവരെ.

ദര്‍ഘാസുകള്‍ തുറക്കുന്ന പകരം തീയതിയും സമയവും—26-7-2019 ഉച്ചയ്ക്കുശേഷം 3.30 മണി.

ദര്‍ഘാസ് ഫോറം ആവശ്യമുള്ള കരാറുകാര്‍ അവരുടെ തിരിച്ചറിയല്‍ രേഖയും, ഫോറത്തിന്റെ വിലയും ഹാജരാക്കിയെങ്കില്‍ മാത്രമേ ദര്‍ഘാസ് ഫോറങ്ങള്‍ ലഭിക്കുകയുള്ളൂ. ലേബര്‍ കോണ്‍ട്രാക്ട് സൊസൈറ്റിയെ പ്രതിനിധീകരിച്ചു ടെന്‍ഡറില്‍ പങ്കെടുക്കുന്നവര്‍ ടിയാന്മാര്‍ സൊസൈറ്റിയെ പ്രതിനിധീകരിച്ച് പങ്കെടുക്കാന്‍ അധികാരപ്പെടുത്തുന്ന രേഖ സഹകരണ രജിസ്ട്രാറില്‍നിന്നും വാങ്ങി ഹാജരാക്കിയെങ്കില്‍ മാത്രമേ ദര്‍ഘാസ് ഫോറങ്ങള്‍ ലഭിക്കുകയുള്ളൂ. ദര്‍ഘാസ് ഫോറത്തിനായി അതിന്റെ വില്‍പ്പന നികുതിയടക്കം രൊക്കം പണമായി അടച്ച് രേഖാമൂലം അപേക്ഷിക്കേണ്ടതാണ്. ദര്‍ഘാസ് ഫോറത്തിന്റെ വില യാതൊരു കാരണവശാലും തിരികെ നല്‍കുന്നതല്ല. ദര്‍ഘാസ് പ്രമാണങ്ങള്‍ കൈമാറ്റം ചെയ്യുവാന്‍ പാടുള്ളതല്ല. ദര്‍ഘാസ് പ്രമാണത്തോടൊപ്പം ₹ 200-ന്റെ മുദ്രപ്പത്രത്തില്‍ പ്രാഥമിക ഉടമ്പടി അടക്കം ചെയ്തിരിക്കേണ്ടതാണ്. നിശ്ചിത നിരതദ്രവ്യം അച്ചന്‍കോവില്‍ ഡിവിഷണല്‍ ഫോറസ്റ്റ് ഓഫീസറുടെ പേരില്‍ പ്ലെഡ്ജ് ചെയ്ത് പ്രവര്‍ത്തിയുടെ പേര് രേഖപ്പെടുത്തിയിരിക്കേണ്ടതുമാണ്. മേല്‍പ്പറഞ്ഞ വ്യവസ്ഥകള്‍ പാലിക്കാത്ത കരാറുകാരുടെ ദര്‍ഘാസുകള്‍ സ്വീകരിക്കുന്നതല്ല.

നിരതദ്രവ്യം അച്ചന്‍കോവില്‍ ഡിവിഷണല്‍ ഫോറസ്റ്റാഫീസറുടെ പേരില്‍ പണയപ്പെടുത്തിയ സ്ഥിരനിക്ഷേപമായോ നാഷണല്‍ സേവിംഗ്സ് സര്‍ട്ടിഫിക്കറ്റ് ആയോ ദര്‍ഘാസിനോടൊപ്പം സമര്‍പ്പിക്കേണ്ടതാണ്. ദര്‍ഘാസുകള്‍ 24-7-2019-ാം തീയതി ഉച്ചയ്ക്ക്ശേഷം 3.30 മണിയ്ക്ക് ഹാജരുള്ള കരാറുകാരുടെ സാന്നിദ്ധ്യത്തില്‍ തുറന്ന് പരിശോധിക്കുന്നതാണ്. എന്നാല്‍ അന്നേദിവസം ഏതെങ്കിലും കാരണവശാല്‍ ദര്‍ഘാസ് നടക്കാതെ വന്നാല്‍ 26-7-2019-ാം തീയതി അതേ സ്ഥലത്തും, സമയത്തും ദര്‍ഘാസ് നടത്തുന്നതായിരിക്കും. ദര്‍ഘാസ് സ്വീകരിക്കുന്ന അവസാന ദിവസം പൊതു അവധി പ്രഖ്യാപിച്ചാല്‍ അടുത്ത പ്രവര്‍ത്തി ദിവസം നിശ്ചിത സ്ഥലത്തും സമയത്തും ദര്‍ഘാസുകള്‍ സ്വീകരിക്കുന്നതും തുറക്കുന്നതുമായിരിക്കും. 20-5-2017-ലെ കേരള സര്‍ക്കാര്‍ ഉത്തരവ് നമ്പര്‍ ജി.ഒ. (എം.എസ്.) 26/2017/വനം വന്യജീവി വ്യവസ്ഥകള്‍ ഉള്‍പ്പെടെ പൊതുമരാമത്ത് വകുപ്പിലെ ദര്‍ഘാസിനെ സംബന്ധിച്ച എല്ലാ വ്യവസ്ഥകളും ഈ ദര്‍ഘാസിനും ബാധകമായിരിക്കും.

നിബന്ധനകള്‍

1. ജി. ഒ. (എംഎസ്.) 26/2017 വനം വന്യജീവി വകുപ്പ് തീയതി 20-5-2017 എന്ന സര്‍ക്കാര്‍ ഉത്തരവിലെ എല്ലാ വ്യവസ്ഥകള്‍ക്കും വനം വകുപ്പില്‍ നിലവിലുള്ള ദര്‍ഘാസ് സംബന്ധിച്ച ഉത്തരവുകളിലെ വ്യവസ്ഥകള്‍ക്കും കേരള ഫോറസ്റ്റ് ആക്ട് 1961, വന്യജീവി സംരക്ഷണ നിയമം 1972-ലെ വ്യവസ്ഥകള്‍ക്കും ദര്‍ഘാസുകാരന്‍ വിധേയനായിരിക്കുന്നതാണ്.

2. അച്ചന്‍കോവില്‍ ഡിവിഷണല്‍ ഫോറസ്റ്റ് ഓഫീസറോ അദ്ദേഹം ചുമതലപ്പെടുത്തുന്ന ഉദ്യോഗസ്ഥനോ ഹാജരായിട്ടുള്ള ദര്‍ഘാസുകാരുടെയോ അവരുടെ ചുമതലപ്പെടുത്തിയിട്ടുള്ള പ്രതിനിധികളുടെയോ സാന്നിദ്ധ്യത്തില്‍ ടെണ്ടര്‍ തുറക്കുന്നതായിരിക്കും.

3. ഒരു വ്യക്തിയുടെ പേരില്‍ നല്‍കിയിട്ടുള്ള ദര്‍ഘാസ് ഫോറം ആ വ്യക്തിക്കുമാത്രവും ടെണ്ടര്‍ ഫോറത്തോടൊപ്പം ഉള്ളടക്കം ചെയ്തിട്ടുള്ള ജോലിക്കും മാത്രമേ ഉപയോഗിക്കാന്‍ പാടുള്ളൂ.

4. ടെണ്ടര്‍ സമര്‍പ്പിക്കുന്നതിനു മുന്‍പായി ഒപ്പിടേണ്ട എഗ്രിമെന്റിലെ വ്യവസ്ഥകള്‍ മനസ്സിലാക്കിയിരിക്കേണ്ടതാണ്. എഗ്രിമെന്റിന്റെ കരട് ഡിവിഷണല്‍ ഫോറസ്റ്റ് ഓഫീസില്‍ നിന്നും ലഭ്യമാകുന്നതാണ്. ദര്‍ഘാസ് വ്യവസ്ഥകളും മനസ്സിലാക്കിയിരിക്കേണ്ടതാണ്. പൂരിപ്പിച്ച ദര്‍ഘാസ് സമര്‍പ്പിച്ചശേഷം എഗ്രിമെന്റ് വ്യവസ്ഥകള്‍ മനസ്സിലാക്കിയിരുന്നില്ല എന്ന വാദമോ വ്യവസ്ഥകള്‍ സംബന്ധിച്ച് എന്തെങ്കിലും പരാതികളോ പരിഗണിക്കുന്നതല്ല.

5. ദര്‍ഘാസ് സമര്‍പ്പിക്കുന്നതിനു മുന്‍പായി ജോലി നടത്തേണ്ട സ്ഥലവും ജോലിയുടെ സ്വഭാവവും പരിശോധിച്ച് മനസ്സിലാക്കുകയും ആയതിനനുസരിച്ച് നിരക്ക് രേഖപ്പെടുത്തേണ്ടതുമാണ്. ആയതിനുശേഷം ഒരു കാരണവശാലും നിരക്ക് വര്‍ദ്ധിപ്പിക്കുന്നതല്ല.

6. ദര്‍ഘാസില്‍ പങ്കെടുക്കുന്ന ആള്‍ ദര്‍ഘാസ് ഷെഡ്യൂളില്‍ പറയുന്ന മതിപ്പു കരാര്‍ തുകയുടെ ഇത്ര ശതമാനം എന്ന് ദര്‍ഘാസ് ഫോറത്തിലെ പ്രസക്ത കോളത്തില്‍ അക്കത്തിലും അക്ഷരത്തിലും രേഖപ്പെടുത്തേണ്ടതാണ്. അക്കത്തിലും അക്ഷരത്തിലും വ്യത്യസ്ത നിരക്കുകളാണ് രേഖപ്പെടുത്തുന്നതെങ്കില്‍ അതില്‍ കുറഞ്ഞ നിരക്ക് പ്രാബല്യത്തിലുള്ളതായി പരിഗണിക്കുന്നതായിരിക്കും. ആയത് അംഗീകരിക്കാന്‍ ദര്‍ഘാസുകാരന്‍ ബാദ്ധ്യസ്ഥനാണ്. ദര്‍ഘാസ് ഫോറത്തില്‍ രേഖപ്പെടുത്തിയിട്ടുള്ള നിരക്ക്, ജോലി പൂര്‍ത്തിയാക്കാന്‍ കഴിയുന്നതിലും വളരെ കുറവാണെന്ന് വനം വകുപ്പ് കാണുന്നപക്ഷം ആയത് സംബന്ധിച്ച് ദര്‍ഘാസുകാരനില്‍ നിന്നും തൃപ്തികരമായ വിശദീകരണം നല്‍കാന്‍ ആവശ്യപ്പെടുന്നതുമാണ്. ഇത്തരം സന്ദര്‍ഭത്തില്‍ ദര്‍ഘാസ് അംഗീകരിക്കുന്നതിനു മുന്‍പായി രേഖപ്പെടുത്തിയിട്ടുള്ള നിരക്കിന്റെ 10% പരമാവധി ₹ 30,000 പ്രത്യേക/അധിക സെക്യൂരിറ്റിയായി ഒടുക്കുവാന്‍ ആവശ്യപ്പെടാവുന്നതാണ്. വിശദീകരണം തൃപ്തികരമല്ല എന്നു കാണുന്നപക്ഷം അഥവാ വിശദീകരണം നല്‍കിയിട്ടില്ലായെങ്കില്‍ ഏറ്റവും കുറഞ്ഞ നിരക്ക് രേഖപ്പെടുത്തിയിട്ടുണ്ടെങ്കിലും ആയത് നിരസിക്കുന്നതിനുള്ള അധികാരം വനം വകുപ്പില്‍ നിക്ഷിപ്തമാണ്.

7. നിശ്ചിത തീയതിക്കും സമയത്തും ലഭിക്കാത്ത അപേക്ഷകളും ആവശ്യമായ രേഖകൾ ഉൾപ്പെടുത്താത്തതോ നിശ്ചിത ഫോറത്തിലും നിശ്ചിത ക്രമത്തിലും എഴുതാത്തതോ ആയ ദർഘാസുകളും പരിഗണിക്കുന്നതല്ല.

8. ദർഘാസിൽ എന്തെങ്കിലും തിരുത്തലുകൾ വരുത്തിയിട്ടുണ്ടെങ്കിൽ ആയത് ദർഘാസുകാരൻ തന്നെ ഇനിഷ്യൽ ചെയ്തിരിക്കേണ്ടതാണ്.

9. ലഭിച്ചിട്ടുള്ള ദർഘാസുകൾ ഡിവിഷണൽ ഫോറസ്റ്റ് ഓഫീസറോ അദ്ദേഹം ചുമതലപ്പെടുത്തുന്ന ഉദ്യോഗസ്ഥനോ 24-7-2019 3.30 മണിക്ക് അദ്ദേഹത്തിന്റെ ഓഫീസിൽ വച്ച് ഹാജരായിട്ടുള്ള ദർഘാസുകാരുടെ സാന്നിദ്ധ്യത്തിൽ തുറക്കുന്നതാണ്.

10. സാധാരണഗതിയിൽ കുറഞ്ഞ നിരക്ക് രേഖപ്പെടുത്തിയിട്ടുള്ള ദർഘാസ് സ്വീകരിക്കുന്നതായിരിക്കും. പക്ഷെ തീരുമാനമെടുക്കാൻ അധികാരമുള്ള ഉദ്യോഗസ്ഥന് ഒരു കാരണവും പറയാതെ തന്നെ ദർഘാസ് സ്വീകരിക്കുവാനോ നിരസിക്കുവാനോ അധികാരം ഉണ്ടായിരിക്കും.

11. ദർഘാസ് തുക രേഖപ്പെടുത്തിയിട്ടുള്ള ദർഘാസ് തുറന്ന് മൂന്നു മാസത്തിനകം ഓഫർ പിൻവലിക്കുവാൻ ദർഘാസുകാരെ അനുവദിക്കുന്നതല്ല.

12. ആരുടെ ദർഘാസാണോ സ്വീകരിച്ചിട്ടുള്ളത്, ആ വിവരം വ്യക്തിയെ ദർഘാസിൽ കൊടുത്തിരിക്കുന്ന വിലാസത്തിൽ രജിസ്ട്രേഡ് കത്ത് മുഖാന്തിരം അറിയിക്കുന്നതാണ്. വിജയിയായ ദർഘാസുകാരൻ 15 ദിവസത്തിനകം ടിയാന്റെ ചെലവിൽ വാങ്ങിയിട്ടുള്ള ₹ 200 വിലയുള്ള മുദ്രപത്രത്തിൽ ഒരു ഉടമ്പടി ഒപ്പ് വയ്ക്കേണ്ടതാണ്. ദർഘാസുകാരൻ ഉടമ്പടി ഒപ്പ് വയ്ക്കുന്നതിൽ പരാജയപ്പെട്ടാൽ ദർഘാസ് റദ്ദാക്കുന്നതും ടിയാൻ കെട്ടിവച്ചിട്ടുള്ള നിരതദ്രവ്യം വനം വകുപ്പിലേക്ക് കണ്ടുകെട്ടുന്നതുമാണ്. തുടർന്ന് ജോലികൾ ടിയാന്റെ നഷ്ടോത്തരവാദിത്വത്തിൽ തൊട്ടടുത്ത നിരക്ക് രേഖപ്പെടുത്തിയിട്ടുള്ള ആളിനെക്കൊണ്ട് ചെയ്യിക്കുന്നതുൾപ്പെടെയുള്ള മറ്റ് മാർഗ്ഗങ്ങളിൽകൂടി നടത്തുന്നതാണ്. ഇതിൽവച്ച് സർക്കാരിന് എന്തെങ്കിലും നഷ്ടം ഉണ്ടാകുന്നപക്ഷം ആയത് ആദ്യ ദർഘാസുകാരൻ ഡിവിഷണൽ ഫോറസ്റ്റ് ഓഫീസർ അനുവദിക്കുന്ന ന്യായമായ സമയത്തിനുള്ളിൽ ഒടുക്കിയില്ലായെങ്കിൽ ആയത് പൊതുമുതലിനുള്ള കുടിശ്ശികയായി കണക്കാക്കുന്നതും ആയത് 1968-ലെ കേരള റവന്യൂ റിക്കവറി ആക്ടിലെ വ്യവസ്ഥകൾ പ്രകാരമോ, സർക്കാരിന് യുക്തമെന്ന് തോന്നുന്ന മാർഗ്ഗങ്ങളിലൂടെയോ ഈടാക്കുന്നതാണ്. സർക്കാരിന് എന്തെങ്കിലും നേട്ടമുണ്ടാകുന്നപക്ഷം അതിൽ വീഴ്ചക്കാരന് യാതൊരു അവകാശവും ഉണ്ടായിരിക്കുന്നതല്ല.

13. വിജയിയാകുന്ന ദർഘാസുകാരൻ ഉടമ്പടി ഒപ്പുവയ്ക്കുന്ന സമയത്ത് കോൺട്രാക്ട് തുകയുടെ 10% പരമാവധി ₹ 5,00,000 സെക്യൂരിറ്റിയായി ഒടുക്കേണ്ടതാണ്. ജോലി പൂർത്തിയാക്കി, ബന്ധപ്പെട്ട ഓഫീസറിൽ നിന്നും ലഭ്യമാകുന്ന ബാദ്ധ്യതാ രഹിത സർട്ടിഫിക്കറ്റ് ഹാജരാക്കുന്ന മുറയ്ക്ക് മാത്രമേ സെക്യൂരിറ്റി വിടുതൽ ചെയ്യുകയുള്ളൂ.

14. വിജയിയാകുന്ന ദർഘാസുകാരൻ ഉടമ്പടി ഒപ്പുവയ്ക്കുന്ന സമയത്ത് സോൾവൻസി സർട്ടിഫിക്കറ്റിൽ ഉൾപ്പെട്ടിട്ടുള്ള വസ്തുവകകൾ വിൽക്കുകയോ പണയം വയ്ക്കുകയോ കൈമാറ്റം ചെയ്യുകയോ ചെയ്യില്ലെന്ന് ഒരു സമ്മതപത്രം നൽകേണ്ടതാണ്.

15. ദർഘാസ് ലഭിച്ചതിനുശേഷം ഒരു ജോലിയെ സംബന്ധിക്കുന്ന പോസ്റ്റ് ഓഫറുകളോ, പരാതികളോ ഒരു കാരണവശാലും പരിഗണിക്കുന്നതല്ല.

16. ദർഘാസിൽ പങ്കെടുത്തിട്ടുള്ള വിജയികളാകാത്ത ദർഘാസുകാരുടെ നിരതദ്രവ്യം ടെണ്ടർ നടപടികൾ അവസാനിക്കുന്ന മുറയ്ക്ക് തിരികെ നൽകുന്നതാണ്.

17. ദർഘാസിനോടൊപ്പമുള്ള ഷെഡ്യൂളിൽ പറയുന്ന അളവുകൾ ഏകദേശമായിരിക്കും. ജോലികൾ ചെയ്തു വരുമ്പോൾ അളവുകളിൽ വ്യത്യാസം വരാവുന്നതാണ്.

18. ദർഘാസ് ഷെഡ്യൂളിൽ കാണിച്ചിട്ടുള്ള സ്ഥല വിസ്തൃതി ഏകദേശം മാത്രമാണ്. ദർഘാസുകാരൻ സർവ്വേപ്രകാരമുള്ള യഥാർത്ഥ വിസ്തൃതിക്ക് ബാധ്യസ്ഥനാണ്.

19. ദർഘാസ് കാലയളവിൽ കോൺട്രാക്ടർ കളകൾ നീക്കം ചെയ്ത് തോട്ടങ്ങൾ സംരക്ഷിക്കേണ്ടതാണ്.

20. ജോലി പൂർത്തിയാക്കി നിശ്ചിത ഫോറത്തിലുള്ള ബില്ല് തയ്യാറാക്കി സമർപ്പിക്കുന്ന മുറയ്ക്ക് ജോലി നിർവ്വഹണം തൃപ്തികരമെങ്കിൽ താഴെപ്പറയുന്ന പ്രകാരം തവണകളായി ബിൽ തുക മാറി നൽകുന്നതാണ്. തുക നൽകുന്നത് ബാങ്ക്/ട്രഷറി അക്കൗണ്ട് മുഖേനയോ ആയിരിക്കും.

1 ചൂരൽ തോട്ടങ്ങളുടെ രണ്ടാം വർഷ പരിചരണ ജോലികൾ

(i) രണ്ടാം വർഷ പരിചരണ ജോലികളുടെ ഭാഗമായി പോക്ക് തൈകൾ വച്ച് പിടിപ്പിക്കുന്നത് വരെയുള്ള ജോലികൾ പൂർത്തിയാക്കുന്ന മുറയ്ക്ക് അംഗീകരിച്ച കരാർ തുകയുടെ 40% തുക ഒന്നാം ഗഡുവായി നൽകുന്നതാണ്.

(ii) അവശേഷിക്കുന്ന ഫയർ ലൈൻ നിർമ്മാണം ഉൾപ്പെടെയുള്ള രണ്ടാം വർഷത്തെ എല്ലാ ജോലികളും പൂർത്തിയാക്കുന്ന മുറയ്ക്കും കൂടാതെ വച്ചു പിടിപ്പിച്ചിട്ടുള്ള തൈകൾ 4 മീറ്റർ ഉയരത്തിൽ വളർച്ച കൈവരിക്കുകയും നട്ടുപിടിപ്പിച്ചിട്ടുള്ള ആകെ തൈകളുടെ ഏറ്റവും കുറഞ്ഞത് 90% തൈകൾ എങ്കിലും 2020 ജൂൺ മാസത്തിൽ അതിജീവനം പ്രാപിക്കുകയും ചെയ്യുന്ന മുറയ്ക്കും അംഗീകരിച്ച കരാർ തുകയുടെ 100% തുക രണ്ടാമത്തെയും അവസാന ഗഡുവായും നൽകുന്നതാണ്.

21. ദർഘാസ് ഷെഡ്യൂളിൽ കാണിച്ചിരിക്കുന്ന ജോലികളുടെ അളവിൽ സ്ഥലത്തിന്റെ പ്രത്യേകത അനുസരിച്ച് കുറവ് വരുത്താനോ ജോലി ക്യാൻസൽ ചെയ്യാനോ ഡിവിഷണൽ ഫോറസ്റ്റ് ഓഫീസർക്ക് അധികാരമുണ്ടായിരിക്കും. ആയത് വിജയിയായ ദർഘാസുകാരന് ബാധകമായിരിക്കും. ദർഘാസ് ഷെഡ്യൂളിൽ ഉൾപ്പെട്ടിട്ടില്ലാത്ത ഏതെങ്കിലും ഐറ്റങ്ങൾ വ്യക്തമായ കാരണങ്ങളാൽ ഉൾപ്പെടുത്തേണ്ടതുണ്ടെങ്കിൽ ആ ജോലി ചെയ്യുന്നതിന് വിജയിയായ ദർഘാസുകാരൻ ബാദ്ധ്യസ്ഥനായിരിക്കും. ആയതിന് നിലവിലുള്ള ഫോറസ്റ്റ് ഷെഡ്യൂൾ റേറ്റ് പ്രകാരം ക്വാട്ട് ചെയ്ത നിരക്ക് പ്രകാരം തുക മാറി നൽകുന്നതായിരിക്കും.

22. കോൺട്രാക്ടർ വാഗ്ദാനം ചെയ്തിട്ടുള്ള ടെണ്ടറുകൾ നടപ്പിലാക്കുന്നത് പ്രായോഗികമല്ലെന്ന് ബോധ്യപ്പെട്ടാൽ കോൺട്രാക്ട് സിസ്റ്റം അല്ലാത്ത മറ്റ് മാർഗ്ഗങ്ങളിലൂടെ നടപ്പിലാക്കുന്നതിനുള്ള അവകാശം കേരള വനം വകുപ്പിൽ നിക്ഷിപ്തമായിരിക്കും.

23. ദർഘാസ് നടത്തുന്ന സമയത്ത് നിലവിലുള്ള എല്ലാ നികുതികളും ഈ ദർഘാസിനും ബാധകമായിരിക്കും.

കൂടുതൽ വിവരങ്ങൾ അച്ചൻകോവിൽ ഡിവിഷണൽ ഫോറസ്റ്റ് ഓഫീസിൽ നിന്നും (ഫോൺ 0475 2342315), കല്ലാർ റെയിഞ്ച് ഫോറസ്റ്റ് ഓഫീസിൽ നിന്നും (0475 2342551), കാനയാർ റെയിഞ്ച് ഫോറസ്റ്റ് ഓഫീസിൽ നിന്നും (0475 2342532), പ്രവൃത്തി ദിവസങ്ങളിൽ ലഭ്യമാകുന്നതാണ്.

No. A1-806/2019. *24th June 2019.*

It is hereby notified for the information of the public that sealed tenders are invited from the qualified tenderers for executing the works coming under Kallar & Kanayar Ranges as shown in the Schedule below. The tender forms will be issued from the office of the Divisional Forest Officer, Achencovil up to 1.00 p. m. on 24-7-2019 on remitting the cost of tender form and GST. The filled up and sealed tenders with sufficient EMD can be submitted up to 2.00 p. m. on 24-7-2019. The tender will be conducted at 3.30 p.m. on the same day at the office of the Divisional Forest Officer, Achencovil.

In case the notified date i.e. 24-7-2019 happens to be a public holiday, the tender will be conducted on the next working day at the notified place and time, as per the same conditions. The Divisional Forest Officer, Achencovil reserves the power to exclude or postpone the tender on specific reasons.

SCHEDULE

Sl. No.	*Tender No.*	*Reference No.*	*Name of work with PAC*	*EMD ₹*	*Cost of tender form (including GST)*	*Period of Contract*
1	01/2019-20	A1-806/2019	2nd year maintenance of cane planted area (50.00 Ha) at Thenpara in Kanayar section of Kanayar Range during 2019-20—₹ 2.18 Lakh	5,500	₹ 525 + GST- ₹ 63 = ₹ 588	30-6-2020
2	02/2019-20	A1-1078/2019	2nd year maintenance of 2018 cane planted area (63.00 Ha) at Koottakkal in Aramba section of Kallar Range during 2019-20—₹ 2.863 Lakh	7,200	₹ 525 + GST- ₹ 63 = ₹ 588	30-6-2020

Further details can be had from the office of the Divisional Forest Officer, Achencovil and Range Forest Officers, Kallar and Kanayar.

The last date and time of sale of tender forms —24-7-2019 up to 1 p. m.

Date and time of receipt of tender—24-7-2019 up to 2 p.m.

Date and time of opening of tender —24-7-2019, 3.30 p.m.

Alternate date —26-7-2019 at the same place & time.

Place of tender—Divisional Forest Office, Achencovil.

Conditions

1. All provisions in G.O. (Ms.) 26/2017 F&WLD dated 20-5-2017 regarding tender system in Kerala Forest Department, Kerala Forest Act 1961 and Wildlife Protection Act 1972 will be applicable to the tenderer.

2. The bidding authority deserves the right to modify/cancel any/all bids without assigning any reason. The Forest Department will not be responsible for any error like missing of scheduled data while downloading by the bidder and non-receipt of documents.

3. The Forest Department will not be responsible for any inconveniences or loss to the Bidder while uploading/ downloading the bid.

4. The tender/bids shall be opened online at the office of the Divisional Forest Office, Achencovil in the presence of bidders/their representatives who wish to attend at the above address. If the tender opening date happens to be a holiday or non-working day due to any other valid reason, the tender opening process will be done on the next working day at same time and place.

5. All other existing conditions related to tender in Kerala Forest Department and PWD will be applicable in this tender also.

6. Further details can be had from the office of the Divisional Forest Officer, Achencovil/Range Forest Officer, Kanayar & Kallar Ranges during office hours.

7. The tender form shall be used only by the person in whose name it is issued and for the work specified in the Schedule attached to the tender form.

8. Before submitting the tender, the tenderer is expected to study and scrutinize all the conditions in the agreement to be executed, the draft of which can be had for perusal at the Divisional Forest Office on any working day during office hours. They are also requested to study the detailed tender conditions attached to the tender document. No plea of ignorance of the agreement conditions or no complaint regarding the said conditions received after putting in the tender will be entertained.

9. Before submitting the tender the tenderer shall visit the area of work to study all the field conditions and nature of work and quote his rate accordingly. No enhancement in rate due to any reason will be entertained thereafter.

10. The tenderer shall quote in the appropriate column in the tender a firm percentage of PAC amount for raising the plantation or as in the Schedule both in figures as well as in words. In the case of the tenderer quoting different total rate in words and figures also, lower of the same only be considered valid and shall he binding on him/her. If the Kerala Forest Department feels that the total amount quoted or item wise rate of any of the items quoted is unworkable due to variance to the lower side to an abnormal level with the Kerala Forest Department's estimated rates, the tenderer may be required to furnish satisfactory explanation on the above respect. In such an event, the Kerala Forest Department has the option to collect a Special/Extra Security Deposit to the tune of 10% of the quoted amount subject to a maximum of ₹ 30,000 (Rupees Thirty Thousand only) from the tenderer before issuance of confirmation orders. If the explanation furnished is not found satisfactory or no explanation is furnished, the Kerala Forest Department has the right to deny the offer of work to the tenderer even though he/she is the lowest tenderer.

11. Tender received after the specified date and time or received without the requisite enclosures or tenders not written up in proper order or form will not be honoured.

12. All the corrections in the tender form shall be initialed by the tenderer himself.

13. The tenders received in due time will be opened by the Divisional Forest Officer or his deputy at his office at 3.30 p.m. on 24-7-2019 in the presence of such of the tenderers present on that occasion.

14. The tenders received in due time will be opened by the Divisional Forest Officer or his deputy at his office at the time specified in the presence of the tenderers present on that occasion.

15. The lowest tender will ordinarily be accepted, but the authority competent to accept the tender reserves to himself the power of accepting or rejecting any tender without assigning any reason therefore.

16. No tenderer will be permitted to withdraw his offer within three months from the date of opening of the financial bid.

17. The tenderer whose tender is accepted will be informed regarding acceptance of his tender by a Confirmation Order issued by registered letter bearing the address mentioned in the tender. The successful tenderer, within 15 days of receipt of confirmation of his tender, shall have to execute an agreement in the prescribed form [Appendix 13] on a proper non-judicial stamp paper worth ₹ 200 to be supplied by him at his cost. If the Contractor fails to execute the agreement during the period, the tender will be cancelled, and the Ernest Money Deposit submitted by the tenderer shall stand forfeited to the Kerala Forest Department. The work will be carried out at the risk and cost of the tenderer or through any other method (including through the next higher tenderer). The loss, if any, to the Government consequent to the default, if not paid by the defaulter within a reasonable time specified by the Divisional Forest Officer, shall be treated as arrears on public revenue to be recovered from the defaulter under the provisions of the Kerala Revenue recovery Act 1968 and in such other manner as the Government may deem fit. The defaulter however will not be entitled for gain, if any.

18. The successful tenderer while signing the agreement shall furnish a security deposit for an amount equal to 10 per cent of the Total Probable Amount of Contract, limited to a maximum of ₹ 5,00,000 (Rupees five lakhs only). The security deposit will be released only after the successful completion of the contract work and after producing the Non Liability Certificate from the concerned officers.

19. The successful tenderer shall give an undertaking at the time of execution of agreement that he shall not sell, mortgage or otherwise alienate the properties covered by the solvency certificate during the currency of the contract.

20. The post-offers and representations sent, after receipt of the tender in respect of work shall at no account be considered.

21. The Earnest Money Deposit of the unsuccessful tenderers will be returned as soon as possible after the tenders are finalized.

22. The contractor has to keep the plantation free from weeds throughout the contract period.

23. The quantities of work shown in the Schedule are approximate and it may vary on actual execution of work.

24. The area shown in the tender schedule is approximate. The actual extent of the contract area may vary as per the final survey report, which will be binding on the successful tenderer.

25. Payment will be made to the contractor on specific request and on submission of bill in the prescribed format at the following stages provided the condition specified are achieved. Payment will be made through the Bank/Treasury Account of the tenderer only.

26. Second year maintenance of cane areas

(i) First part payment up to 40% of the agreed amount shall be paid after the completion of works up to casualty replacement.

(ii) Second part and final payment up to 100% of the agreed amount shall be paid after the completion of second year maintenance and on the seedlings attaining average height of 4.00 meters and minimum stock of 90% during June of the next year.

27. It shall be open to the Divisional Forest Officer to cancel/reduce the quantity of work to be executed in the attached schedule based on site conditions in each year and the Divisional Forest Officer's decision will be binding on the successful tenderer. If any additional item/s of work which are not included in the schedule are required to be carried out inevitably for reasons to be recorded, in the contract area during the course of contract period, the successful tenderer is bound to execute that work for which payment worked out as per forest schedule rate for such item will be made at the agreed rate in the contract. The cost of the work will be worked out as per the prevailing forest schedule of rate.

28. Kerala Forest Department reserves the right to execute the work through any other mode of execution other than through contract system if the tender offered by the contractors is not feasible according to the Department.

All the taxes prevailing at the time of tender is applicable to this tender.

Further details can be available from Divisional Forest Office, Achencovil, Range Forest Office, Kallar & Kanayar Ranges directly or through Telephone vide Nos. 0475-2342315, 0475-2342551 & 0475-2342532 during working hours.

(Sd.)
Divisional Forest Officer.
(For and on behalf of the Governor of Kerala)

Divisional Forest Office,
Achencovil.

Gaz. No. 29/2019/DTP (Forest).

ഇ-ലേല പരസ്യം

നമ്പർ എ1-1825/2019. 2019 ജൂൺ 24.

അച്ചൻകോവിൽ ഡിവിഷനിലെ കാനയാർ റെയിഞ്ചിൽപെട്ട 1974 കാനയാർ തേക്ക് തോട്ടത്തിൽ നിന്നും ഇടവെട്ടിലൂടെ ശേഖരിച്ചതും ഇതോടൊപ്പം ചേർക്കുന്ന പട്ടികയിൽ ഉൾപ്പെടുത്തിയിട്ടുള്ളതുമായ നാലാം തരം തേക്ക് തടികൾ, തേക്ക് തടികൾ (60 സെ. മീ. താഴെ) തേക്ക് കഴകൾ, തേക്ക് ബില്ലറ്റ് എന്നിവയും കൂടാതെ കല്ലാർ റെയിഞ്ചിലെ 1970 ആലപ്പാടി തേക്ക് തോട്ടത്തിൽനിന്നും അന്തിമ ഇടവെട്ടിലൂടെ ശേഖരിച്ച നാലാംതരം തേക്ക് തടികൾ, തേക്ക് കഴകൾ, തേക്ക് ബില്ലറ്റ് എന്നിവയും അച്ചൻകോവിൽ റെയിഞ്ചിലെ 1953 കമ്പിലൈൻ ബിറ്റ്-2 തേക്ക് തോട്ടം, 1968 മാച്ചുവുഡ് ശവക്കോട്ട ബിറ്റ് 1 ആന്റ് 2, 1969 മാച്ച്വുഡ് കൂരാംപാറ ബിറ്റ് 1 എന്നീ തേക്ക് തോട്ടങ്ങളിൽനിന്നും അന്തിമ വെട്ടിലൂടെ ശേഖരിച്ച നാലാംതരം തേക്ക് തടികൾ, തേക്ക് കഴകൾ, തേക്ക് ബില്ലറ്റ്, പാഴ്മര വിറക് എന്നിവയും അഡീഷണൽ പ്രിൻസിപ്പൽ ചീഫ് ഫോറസ്റ്റ് കൺസർവേറ്റർ (ഫോറസ്റ്റ്, ലാന്റ് & റിസോഴ്സസ്) അവർകളുടെ 21-11-2015-ലെ പ്രൊ. (4)-26243/13-ാം നമ്പരായി 15-12-2015-ലെ 49-ാം നമ്പർ കേരള ഗസറ്റ് വാല്യം 4-ൽ പരസ്യപ്പെടുത്തിയിട്ടുള്ള പൊതുദർഘാസ്/ലേല വ്യവസ്ഥകൾക്കും വനം വകുപ്പിൽ നിലവിലുള്ള ഇതര ലേല വ്യവസ്ഥകൾക്കും കൂടാതെ ഇതിലേക്കായി M/s. MSTC, Ltd. www.mstcecommerce.com എന്ന വെബ്സൈറ്റിലൂടെ പ്രസിദ്ധപ്പെടുത്തിയിട്ടുള്ള വ്യവസ്ഥകൾക്കും വിധേയമായി ഇ-ലേലത്തിലൂടെ വിൽപ്പന നടത്തുന്നതാണ്. ചുവടെ ചേർക്കുന്ന പട്ടികയിൽ വിവരിക്കുന്ന ഉൽപ്പന്നങ്ങൾക്കു പുറമേ, ടി ഇ-ലേലത്തിനു മുൻപുവരെ ശേഖരിച്ച് അട്ടിവെക്കുന്ന ഉൽപ്പന്നങ്ങളും ടി ഇ-ലേലത്തിൽ ഉൾപ്പെടുത്തി വിൽക്കുന്നതായിരിക്കും. ഇ-ലേലത്തിൽ പങ്കെടുക്കുവാൻ ആഗ്രഹിക്കുന്ന വ്യക്തികൾ ഇ-ലേലത്തിനുമുമ്പ് നിയമപ്രകാരമുള്ള നിരതദ്രവ്യം ഇ-പേമെന്റ്/ഇ-ട്രഷറി/ഡിമാന്റ് ഡ്രാഫ്റ്റ്/എം.എസ്.റ്റി.സി. ലിമിറ്റഡ് വഴി കെട്ടിവയ്ക്കേണ്ടതാണ്. ഇ-ലേലത്തിൽ പങ്കുകൊള്ളുന്ന വ്യക്തിയുടെ രജിസ്ട്രേഷൻ നമ്പർ നിരതദ്രവ്യം അടയ്ക്കുമ്പോൾ രേഖപ്പെടുത്തിയിരിക്കണം. രജിസ്റ്റർ ചെയ്ത് നിരതദ്രവ്യം മുൻകൂർ അടയ്ക്കുന്ന ലേലക്കാരന് മാത്രമേ ഇ-ലേലത്തിൽ പങ്കെടുക്കുവാൻ സാധിക്കുകയുള്ളൂ. വിജയിക്കുന്ന ഇ-ലേലക്കാരൻ, ഇ-ലേല തുകയുടെ 35% തുക ലേല സ്ഥിരീകരണ അറിയിപ്പ് ലഭിച്ച് 7 (ഏഴ്) ദിവസങ്ങൾക്കം അടയ്ക്കേണ്ടതാണ്. നിശ്ചിത സമയപരിധിക്കകം ലേലംകൊണ്ട ഉൽപ്പന്നങ്ങളുടെ തുക അടയ്ക്കുവാൻ വീഴ്ച വരുത്തിയാൽ ലേലക്കാരന്റെ നിരതദ്രവ്യം സർക്കാരിലേക്ക് കണ്ടുകെട്ടുന്നതും ആയത് ഒരു കാരണവശാലും തിരിച്ച് നൽകാത്തതുമാണ്. ബാങ്കുകൾ ഡിമാന്റ് ഡ്രാഫ്റ്റ് മാറ്റുന്നതിന് ഏതെങ്കിലും കമ്മീഷൻ ഈടാക്കുകയാണെങ്കിൽ ആയത് ലേലക്കാരൻ നൽകേണ്ടതാണ്. വിജയിയായ ഇ-ലേലക്കാരൻ നിയമപ്രകാരവും കാലാകാലങ്ങളിൽ നിലവിലുള്ളതുമായ ജി.എസ്.ടി., വനവികസന നികുതി, വരുമാന നികുതി, മറ്റ് ബന്ധപ്പെട്ട നികുതികൾ എന്നിവ യഥാസമയം അടയ്ക്കേണ്ടതുണ്ട്.

ഇ-ലേല പ്രമാണങ്ങളും ഇ-ലേല ഷെഡ്യൂളും www.mstcecommerce.com എന്ന വെബ്സൈറ്റിൽ ലഭ്യമാണ്. ഇ-ലേലത്തിൽ പങ്കെടുക്കുന്നതിനായി സമർപ്പിക്കുന്ന നിരതദ്രവ്യം SBT യുടെ Internet Online Banking വഴിയോ മറ്റ് ബാങ്കുകളുടെ കാര്യത്തിൽ NEFT വഴിയോ ഓൺലൈനായി സമർപ്പിക്കേണ്ടതാണ്. ഇ-ലേല പ്രമാണങ്ങൾ സമർപ്പിക്കാൻ www.mstcecommerce.com എന്ന വെബ്സൈറ്റ് ഉപയോഗിക്കേണ്ടതാകുന്നു. എല്ലാ ഇ-ലേല പ്രമാണങ്ങളും www.mstcecommerce.com എന്ന വെബ്സൈറ്റിൽ ഓൺലൈനായിമാത്രം സമർപ്പിക്കേണ്ടതാണ്. ഇ-ലേലപ്രമാണങ്ങൾ www.mstcecommerce.com വെബ്സൈറ്റിലൂടെ ഓൺലൈനായി മാത്രമേ സ്വീകരിക്കുകയുള്ളൂ. നേരിട്ടോ തപാൽമാർഗ്ഗമോ ലഭിക്കുന്ന ഇ-ലേല പ്രമാണങ്ങൾ ഒരു കാരണവശാലും സ്വീകരിക്കുന്നതല്ല.

ഇ-ലേലവുമായി ബന്ധപ്പെട്ട മറ്റ് വിവരങ്ങൾ NIC-ൽ നിന്നോ www.mstcecommerce.com വെബ്സൈറ്റിൽ പറഞ്ഞിരിക്കുന്ന Help desk-ൽ നിന്നോ ഈ ആഫീസിൽ നിന്നോ ആഫീസ് സമയത്ത് അറിയാവുന്നതാണ്. ഇ-പേമെന്റിന് ആവശ്യമായ വിവരങ്ങൾ (കരാറുകാരൻ ഇടപാടു നടത്തുന്ന കോർ ബാങ്കിംഗ് സൗകര്യമുള്ള ബാങ്ക് അക്കൗണ്ടിന്റെ വിശദവിവരങ്ങളും ഇ-മെയിൽ അഡ്രസ്സും) ഇ-ലേലപ്രമാണങ്ങളോടൊപ്പം സമർപ്പിക്കേണ്ടതാണ്. ഈ വിവരങ്ങൾ ഉൾപ്പെടുത്താത്ത ഇ-ലേല പ്രമാണങ്ങൾ നിരസിക്കപ്പെടുന്നതാണ്. കരാറുകാർ വിവരങ്ങൾ അപ്ലോഡ് ചെയ്യുന്നതിലും മറ്റും ഉണ്ടാകുന്ന അസൗകര്യങ്ങൾക്കും നഷ്ടത്തിനും വനം വകുപ്പ് ഉത്തരവാദി ആയിരിക്കുന്നതല്ല.

ടി ഇ-ലേലത്തിൽ പങ്കെടുക്കുവാൻ ആഗ്രഹിക്കുന്നവർ അവരുടെ സ്ഥിരമായ മേൽവിലാസവും കയ്യൊപ്പും സാക്ഷ്യപ്പെടുത്തിയ സർട്ടിഫിക്കറ്റ് ബന്ധപ്പെട്ട വില്ലേജാഫീസറിൽനിന്നും വാങ്ങി ഇ-ലേലത്തിന് നിരതദ്രവ്യം കെട്ടിവയ്ക്കുന്നതോടൊപ്പം ഓൺലൈനായി ഹാജരാക്കേണ്ടതാണ്. നിയമാനുസൃത തിരിച്ചറിയൽ കാർഡോ സർട്ടിഫിക്കറ്റോ ഇല്ലാത്തവരുടെ ഇ-ലേല പ്രമാണങ്ങൾ യാതൊരു കാരണവശാലും സ്വീകരിക്കുന്നതല്ല.

ടി ഇ-ലേലത്തിൽ പങ്കെടുക്കുവാൻ ആഗ്രഹിക്കുന്നവർ ലേലത്തിനുമുൻപായി ഉൽപ്പന്നങ്ങളുടെ ഗുണനിലവാരവും അളവും നേരിൽകണ്ട് ബോധ്യപ്പെട്ടുകൊള്ളേണ്ടതാണ്. ഇ-ലേലത്തിന് ശേഷമുള്ള പരാതികൾ പരിഗണിക്കുന്നതല്ല. ഈ വിജ്ഞാപന തീയതിക്ക് മുമ്പായി ദർഘാസ്/ലേലം സംബന്ധമായി സർക്കാർ ഉത്തരവുകൾ എന്തെങ്കിലും ഉണ്ടായാൽ ആയതും ടി ഇ-ലേലത്തിന് ബാധകമായിരിക്കും. വിൽപ്പനയ്ക്ക് വച്ചിട്ടുള്ള ഉൽപ്പന്നങ്ങൾ ഏതെങ്കിലും സർക്കാർ വകുപ്പുകൾക്ക് ആവശ്യമായി വരുന്നപക്ഷം ആയത് കഴിച്ചുള്ള ഉൽപ്പന്നങ്ങൾ മാത്രമേ വിൽക്കുകയുള്ളൂ. വിവിധ തോട്ടങ്ങളിലെ ജോലികൾ നടന്നുകൊണ്ടിരിക്കുന്നതിനാൽ ലേലത്തിന് മുൻപ് വരെ ഡമ്പിംഗ് ഡിപ്പോയിൽ ഇറക്കി ലോട്ടുചെയ്യുന്ന ഉൽപ്പന്നങ്ങൾ കൂടി ടി ഇ-ലേലത്തിൽ ഉൾപ്പെടുത്തി വിൽക്കുന്നതായിരിക്കും.

പട്ടിക

ക്രമ നമ്പർ	റെയിഞ്ച്	തോട്ടത്തിന്റെ പേര്	ഉല്പന്നങ്ങൾ അട്ടിവച്ചിരിക്കുന്ന സ്ഥലം	ഉല്പന്നത്തിന്റെ ഇനം	അളവ് (ഉദ്ദേശം)	റിമാർക്സ്
1	കാനയാർ	1974 തേക്ക് തോട്ടം, കാനയാർ ബിറ്റ്-1	1968 ഈട്ടി തോട്ടം	അഞ്ചാം തരം തേക്ക് കഴകൾ	265 എണ്ണം	
2	കല്ലാർ	1970 ആലപ്പാടി തേക്ക് തോട്ടം	ആനകുത്തി ഡമ്പിംഗ് ഡിപ്പോ	നാലാം തരം തേക്ക് തടികൾ	3.487 ഘന മീറ്റർ	
				മൂന്നാം തരം തേക്ക് കഴകൾ	271 എണ്ണം	
				തേക്ക് ബില്ലറ്റ്	173.20 മെട്രിക് ടൺ	
3	അച്ചൻകോവിൽ	1953 കമ്പിലൈൻ ബിറ്റ്-2	പള്ളിമുണ്ടാൻ ഡമ്പിംഗ് ഡിപ്പോ	പാഴ്മര വിറക്	5.05 മെട്രിക് ടൺ	
4	അച്ചൻകോവിൽ	1968 മാച്ച്വുഡ് ശവക്കോട്ട ബിറ്റ്-1 തോട്ടം	പള്ളിമുണ്ടാൻ ഡമ്പിംഗ് ഡിപ്പോ	നാലാം തരം തേക്ക് തടികൾ	18.616 ഘന മീറ്റർ	
				രണ്ടാം തരം തേക്ക് കഴകൾ	300 എണ്ണം	
				മൂന്നാം തരം തേക്ക് കഴകൾ	2089 എണ്ണം	
				നാലാം തരം തേക്ക് കഴകൾ	600 എണ്ണം	
				അഞ്ചാം തരം തേക്ക് കഴകൾ	486 എണ്ണം	
				തേക്ക് ബില്ലറ്റ്	166.2 മെട്രിക് ടൺ	
5	അച്ചൻകോവിൽ	1968 മാച്ച്വുഡ് ശവക്കോട്ട ബിറ്റ്-2 തോട്ടം	പള്ളിമുണ്ടാൻ ഡമ്പിംഗ് ഡിപ്പോ	മൂന്നാം തരം തേക്ക് കഴകൾ	497 എണ്ണം	
				നാലാം തരം തേക്ക് കഴകൾ	22 എണ്ണം	
				അഞ്ചാം തരം തേക്ക് കഴകൾ	324 എണ്ണം	
				തേക്ക് ബില്ലറ്റ്	97.75 മെട്രിക് ടൺ	
				പാഴ്മര വിറക്	694.35 മെട്രിക് ടൺ	
6	അച്ചൻകോവിൽ	1969 മാച്ച്വുഡ് തോട്ടം കൂരാംപാറ	പള്ളിവാസൽ ഡമ്പിംഗ് ഡിപ്പോ	നാലാം തരം തേക്ക് തടികൾ	4.372 ഘന മീറ്റർ	
				മൂന്നാം തരം തേക്ക് കഴകൾ	760 എണ്ണം	
				നാലാം തരം തേക്ക് കഴകൾ	200 എണ്ണം	
				അഞ്ചാം തരം തേക്ക് കഴകൾ	23 എണ്ണം	
				തേക്ക് ബില്ലറ്റ്	170.15 മെട്രിക് ടൺ	
				പാഴ്മര വിറക്	816.25 മെട്രിക് ടൺ	

നിരതദ്രവ്യം:

തേക്ക് തടികൾ—₹ 50,000.

തേക്ക് കഴ, പാഴ്മര വിറക്—₹ 20,000.

ഇ-ലേല തീയതി—13-8-2019, 14-8-2019, 16-8-2019, 16-9-2019, 18-9-2019, 19-9-2019, 22-10-2019, 23-10-2019 & 24-10-2019.

ഇ-ലേലത്തിൽ ഏറ്റവും കൂടിയ ഉചിതമായ തുക രേഖപ്പെടുത്തുന്ന ലേലക്കാരുടെ പേരിൽ ഇ-ലേലം സ്ഥിരപ്പെടുത്തുന്നതാണ്.

ഇ-ലേലത്തിൽ പങ്കെടുക്കാനാഗ്രഹിക്കുന്നവർ ബാംഗ്ലൂർ എം.എസ്.റ്റി.സി. ലിമിറ്റഡിന്റെ ഓൺലൈനിൽ രജിസ്റ്റർ ചെയ്തിരിക്കണം. ഇ-ലേല നിബന്ധനകൾ എം.എസ്.റ്റി.സി. ലിമിറ്റഡിന്റെ www.mstcecommerce.com എന്ന വെബ്സൈറ്റിൽ ലഭ്യമാണ്.

കൂടുതൽ വിവരങ്ങൾ അച്ചൻകോവിൽ ഡിവിഷണൽ ഫോറസ്റ്റാഫീസറുടെ കാര്യാലയത്തിൽ നിന്നോ അച്ചൻകോവിൽ റെയിഞ്ച് ഫോറസ്റ്റാഫീസറുടെയോ കല്ലാർ റെയിഞ്ച് ഫോറസ്റ്റാഫീസറുടെയോ കാനയാർ റെയിഞ്ച് ഫോറസ്റ്റാഫീസറുടെയോ കാര്യാലയത്തിൽ നിന്നോ പ്രവൃത്തി ദിവസങ്ങളിൽ പ്രവൃത്തി സമയത്ത് ലഭ്യമാണ്.

ഫോൺ നമ്പർ—ഡിവിഷണൽ ഫോറസ്റ്റാഫീസ്, അച്ചൻകോവിൽ—0475-2342315

റെയിഞ്ച് ഫോറസ്റ്റാഫീസ്, അച്ചൻകോവിൽ—0475-2342530.

റെയിഞ്ച് ഫോറസ്റ്റാഫീസ്, കല്ലാർ—0475-2342551.

റെയിഞ്ച് ഫോറസ്റ്റാഫീസ്, കാനയാർ—0475-2342532

No. A1-1825/2019. *24th June 2019.*

It is hereby notified that Teak timber IV, Teak timber (below 60 cm), Teak Poles, Teak billet & Jungle wood, fire wood collected through final thinning & final felling from 1974 Teak Plantation at Kanayar in Kanayar Range, 1953 TP Kambiline, Bit-II, 1968 MW Plantation at Savacotta and 1969 MW Plantation Koorampara in Achencovil Range and 1974 TP Alappady in Kallar Range will be sold through e-Auction as shown in the schedule, by M/S MSTC Ltd., Bangalore, subject to the conditions published by the M/S MSTC Ltd. and in the Kerala Gazette No. 49 Vol. IV dated 15-12-2015 vide Notification No. Pro. (4) 26243/13 dated 21-11-2015 of the Additional Principal Chief Conservator of Forests (P), Thiruvananthapuram and other conditions prevalent in the Forest Department. Besides the quantity shown in the schedule, the quantity if any delivered to dumping depots before the date of e-Auction and that could be lotted immediately before the e-auction will also be placed in the proposed e-auction. Those who wish to participate in the e-auction have to remit EMD as shown in the schedule as e-payment before the e-auction through MSTC limited. Registration number of the bidder should be entered while remitting the EMD amount. Bidders those who are registered and have remitted the EMD before the e-auction will be permitted to take part in the e-auction. Successful bidders will have to remit 35% of the bid amount within 7 (seven) days after obtaining the confirmation of e-auction sale from MSTC. If any successful bidder fails to remit the 35% amount within the stipulated time, the EMD will be forfeited to Govt. and which is non-refundable under any circumstances. If any of the Banks demand a commission for converting the Demand Draft to cash, the bidder will have to suffer the commission charges. Successful bidders will also have to remit the balance value, Forest Development Tax, GST, Income Tax and such other taxes that are prevailing at the time of e-auction within the stipulated time limit.

e-Auction documents and connected records are available in the website: www.mstcecommerce.com. The Earnest Money Deposit should be submitted on e-payment/e-treasury/demand draft/MSTC through the internet online banking of SBI or through NEFT for other banks. For submission of e-auction visit the website: www.mstcecommerce.com. The e-auction documents submitted manually/through post will not be entertained.

Online e-Auction/bids are to be accompanied with relevant documents. Any further clarification on this e-auction can be obtained from NIC/the e-auction Helpdesk number available in the website www.mstcecommerce.com and from the Office of the Divisional Forest Officer, Achencovil during the office hours. The details regarding e-Payment (Bidder's Bank Account No. where he/she is having core banking facility and email id) should be submitted along with the e-auction documents. E-auction documents without these details will not be accepted. The Forest Department will not be responsible for any inconvenience or loss to the Bidder while uploading/downloading the documents.

The bidders who wish to participate in the e-auction should produce a certificate showing the permanent address and signature of the bidders duly attested by the concerned Village Officer, or any other approved identity documents along with the EMD through online. Those who do not produce any approved Identity Card or certificate will not be eligible to participate in the e-auction.

Intending persons may ensure the quantity and quality of materials put up for e-auction before the commencement of the same and no complaints will be entertained after the e-auction. In case any Govt. Department requires any of the materials put up for the e-auction, the quantity remaining after their selection only will be re-auctioned. The quantity that may become ready for sale after the publication of this notification will also be included in the e-auction. Any further notification to the sale conditions that may be issued by the Government after the issuance of this notification will also be applicable to this e-auction. The unsold materials in the e-auction will be re-auctioned.

Further details and information can be had from this office or the concerned Range Offices, Achencovil, Kallar & Kanayar during working hours.

SCHEDULE

Sl. No.	*Range*	*Name of plantation*	*Name of Dumping site*	*Species &. Class*	*Quantity*	*Remarks*
1	Kanayar	1974 TP Kanayar Bit I	1968 Rose wood Plantation	Teak Poles V	265 Nos.	
2	Kallar	1970 TP Alappady	Anakuthy Dumping Depot	Teak Timber IV	3.487 M^3	
				Teak Poles III	271 Nos.	
				Teak Billet	173.20 MT	
3	Achencovil	1953 TP Kambiline Bit-II	Pallimundan Dumping Depot	JWFW	5.05 MT	
4	Achencovil	1968 MW Plantation Savacotta Bit-1	Pallimundan Dumping Depot	Teak Timber IV	18.616M^3	
				Teak Poles II C	300 Nos.	
				Teak Poles III	2089 Nos.	
				Teak Poles IV	600 Nos.	
				Teak Poles V	486 Nos.	
				Teak Billet	166.2 MT	
5	Achencovil	1968 MW Savacotta Bit-II	Pallimundan Dumping Depot	Teak Poles III	497 Nos.	
				Teak Poles IV	22 Nos.	
				Teak Poles V	324 Nos.	
				Teak Billet	97.75 MT	
				JWFW	694.35MT	
6	Achencovil	1969 MW Koorampara	Pallivasal Dumping Depot	Teak Timber IV	4.372 M^3	
				Teak Poles III	760 Nos.	
				Teak Poles IV	200 Nos.	
				Teak Poles V	23 Nos.	
				Teak Billet	170.15 MT	
				JWFW	816.25 MT	

Earnest Money Deposit :

Timber— ₹ 50,000.

Teak poles & JWFW—₹ 20,000.

Gaz. No. 29/2019/DTP (Forest).

Date of e-auction—13-8-2019, 14-8-2019, 16-8-2019, 16-9-2019, 18-9-2019, 19-9-2019, 22-10-2019, 23-10-2019, & 24-10-2019.

The e-auction will be knocked down in the name of the highest bidders.

Those who are interested to participate in the e-auction should be registered buyer online with MSTC limited, Bangalore. Conditions for e-auction will be available at the website : www.mstcecommerce.com.

Telephone No. : Divisional Forest Office, Achencovil—0475-2342315

Range Forest Office, Achencovil—0475-2342530

Range Forest Office, Kallar —0475-2342551

Range Forest Office, Kanayar—0475-2342532.

(Sd.)

Office of the Divisional Forest Officer, *Divisional Forest Officer*
Achencovil. (For and on behalf of the Governor of Kerala).

റാന്നി ഡിവിഷൻ

ഇ-ലേല പരസ്യം

നമ്പർ എ2-4504/2017(2). 2019 ജൂൺ 18.

റാന്നി ഡിവിഷനിലെ വടശ്ശേരിക്കര ഫോറസ്റ്റ് റെയിഞ്ചിൽ ഉപയോഗം സാമ്പത്തിക നഷ്ടം വരുത്തുമെന്ന് കണ്ടതിനാൽ ഗ്യാരേജ് ചെയ്യപ്പെട്ടിട്ടുള്ള ചുവടെ വിവരിക്കുന്ന സർക്കാർവക വാഹനങ്ങൾ ഇപ്പോഴത്തെ അവസ്ഥയിലും സ്ഥിതിയിലും 25-7-2019-ന് ഇ-ലേലം ചെയ്ത് വിൽക്കുന്നതായിരിക്കും. ടി ലേലത്തിൽ വാഹനം വിൽക്കപ്പെടാതിരിക്കുകയോ റിജക്ടാവുകയോ ചെയ്താൽ വീണ്ടും 9-8-2019-ലും 30-8-2019-ലും വിൽപ്പനയ്ക്കായിവയ്ക്കുന്നതായിരിക്കും. എം.എസ്.റ്റി.സി കമ്പനിയിൽ ലേലത്തിനായി രജിസ്റ്റർ ചെയ്ത വ്യക്തികൾക്ക് ലേലത്തിൽ പങ്കെടുക്കാവുന്നതാണ്. വിശദവിവരത്തിനായി എം.എസ്.റ്റി.സിയുടെ www.mstcecommerce.com എന്ന വെബ്സൈറ്റ് സന്ദർശിക്കാവുന്നതാണ്. അല്ലെങ്കിൽ ഈ ഓഫീസിൽ നിന്നും ലഭ്യമാവുന്നതാണ് (ഫോൺ നമ്പർ: 04735-227558).

ക്രമ നമ്പർ	വാഹന വിവരം, രജിസ്ട്രേഷൻ നമ്പർ	വാഹനം സൂക്ഷിച്ചിരിക്കുന്ന സ്ഥലം	വാഹനത്തിന്റെ എഞ്ചിൻ/ ചേസിസ് നമ്പർ
1	KL-01 R-6967 (Mahindra Jeep)	വടശ്ശേരിക്കര റെയിഞ്ച് ഫോറസ്റ്റ് ഓഫീസ് കോമ്പൗണ്ട്	DY101059–CL500MD14BYDY101059
2	KL-02 G-7784 Mahindra Jeep CL500	വടശ്ശേരിക്കര റെയിഞ്ച് ഫോറസ്റ്റ് ഓഫീസ് കോമ്പൗണ്ട്	DX-100099–CL500MD1-HAX-DX-100099

ഗവൺമെന്റ് ഉത്തരവ് GO (Ms.) 212/15/Fin. dated 5-6-2015-ലേയും പഴയ വാഹനങ്ങളുൾപ്പെടെയുള്ള സ്ക്രാപ്പ് കാറ്റഗറിയിൽപ്പെട്ട സാധനങ്ങളുടെ വില്പന സംബന്ധിച്ച് കേരള ഗവൺമെന്റും എം.എസ്.റ്റി.സി.-യും തമ്മിൽ 13-3-2018-ൽ ഏർപ്പെട്ടിട്ടുള്ള കരാറിലേയും, ഇതുമായി ബന്ധപ്പെട്ട് നിലവിലുള്ള മറ്റ് ഉത്തരവുകളുടേയും ചട്ടങ്ങളിലേയും വ്യവസ്ഥകൾക്ക് വിധേയമായിട്ടാണ് ഇ-ലേലം നടത്തപ്പെടുന്നത്. ചുവടെ ഒപ്പിട്ട ആൾക്ക് മേൽപ്പറഞ്ഞ ലേലം ഒരുവിധ മുന്നറിയിപ്പും കൂടാതെ റദ്ദാക്കുവാനുള്ള അധികാരം ഉണ്ടായിരിക്കും. എം.എസ്.റ്റി.സി.-ൽ പേര് രജിസ്റ്റർ ചെയ്ത ആളുകൾക്ക് മാത്രമേ ലേലത്തിൽ പങ്കെടുക്കുവാൻ കഴിയുകയുള്ളൂ.

നിബന്ധനകൾ

1. വിൽപ്പനയ്ക്ക് വച്ചിരിക്കുന്ന വാഹനങ്ങളുടെ നിലവിലെ അവസ്ഥ ലേലത്തിൽ പങ്കെടുക്കാനാഗ്രഹിക്കുന്നവർ ബന്ധപ്പെട്ട ഡെപ്യൂട്ടി റെയിഞ്ച് ഫോറസ്റ്റ് ഓഫീസറുടെ അനുവാദത്തോടുകൂടി വാഹനങ്ങൾ പരിശോധിക്കാവുന്നതാണ്. ശേഷമുള്ള പരാതികൾ പരിഗണിക്കുന്നതല്ല.

2. വാഹനങ്ങളുടെ ആർ.സി. ബുക്ക് ലഭ്യമല്ലെങ്കിൽ ലേലക്കാരൻ സ്വന്തം നിലയ്ക്ക് ആയതിന്റെ ഡ്യൂപ്ലിക്കേറ്റ് എടുക്കേണ്ടതാണ്.

3. ഇതുസംബന്ധിച്ച ഗവണ്മെന്റ് ഉത്തരവ് നമ്പർ ജി.ഒ.(എം.എസ്.) 212/15/ധനം തീയതി 5-6-2015-നും ഗവണ്മെന്റുമായി എം.എസ്.റ്റി.സി കമ്പനി 13-3-2018-ൽ ഏർപ്പെട്ടിട്ടുള്ള കരാറിലെ വ്യവസ്ഥകൾക്കും, മറ്റു നിലവിലുള്ള ചട്ടങ്ങൾക്കും വിധേയ മായിട്ടായിരിക്കും ഇ-ലേലം നടത്തപ്പെടുന്നത്.

4. വാഹനങ്ങളുടെ ഇ-ലേലം സംബന്ധിച്ച് എം.എസ്.റ്റി.സി കാലാകാലങ്ങളിൽ പുറപ്പെടുവിച്ചിട്ടുള്ള എല്ലാ നിബന്ധനകളും നടപടിക്രമങ്ങളും ഇ-ലേലത്തിന് ബാധകമായിരിക്കും.

5. ഇ-ലേലം സബന്ധിച്ച ചീഫ് ഫോറസ്റ്റ് കൺസർവേറ്റർ (സംരക്ഷണം) നിലവിലുള്ള നിബന്ധനകളിൽ പരിഷ്കാരങ്ങൾ പുതുതായിവരുത്തിയാൽ ആയതും ഇ-ലേലത്തിന് ബാധകമായിരിക്കും.

6. ഇതു സംബന്ധിച്ച കൂടുതൽ വിവരങ്ങൾ റാന്നി ഡിവിഷണൽ ഫോറസ്റ്റ് ഓഫീസിൽ നിന്നും അറിയാവുന്നതാണ്. (ടെലിഫോൺ നമ്പർ 04735-227558).

7. എന്തെങ്കിലും അപ്രതീക്ഷിത സാഹചര്യത്തിലുള്ള അവധി പ്രഖ്യാപനംമൂലം വാഹനലേലം നിശ്ചിതദിവസം നടക്കാതെ വന്നാൽ ലേലം തൊട്ടടുത്ത പ്രവർത്തി ദിവസം അതേസമയം നടത്തുന്നതായിരിക്കും.

No. A2-4504/2017 (2). *18th June 2019.*

It is hereby notified for the general information of the public that the under mentioned government vehicles which was being found uneconomic to use and hence garaged in the compound of the Range Forest Office, Vadaserikkara under this division will be put up for E-auction on 25-7-2019. If the vehicle will be unsold or rejected, it will be put up for e-auction again on 9-8-2019 and 30-8-2019. Those who have registered as bidders in MSTC can participate in the e-auction. Details of e-auction sale will be available from the website of MSTC www.mstcecommerce.com or shall be available from this office (Phone No. 04735-227558).

Sl. No.	*Details of vehicle Reg. No.*	*Place where the vehicle is located*	*Engine No./ Chassis No.*
1	KL-01-R-6967- Mahindra Jeep	Range Office Compound, Vadasserikkara	DY101059–CL500MD14BYDY101059
2	KL-02-G-7784- Mahindra Jeep CL 500	Range Office Compound , Vadasserikkara	DX-100099-CL500MD1-HAX-DX-100099

The e-auction will be conducted as per the direction and conditions in the Government Order G.O. (Ms.) No. 212/15/Fin dated 5-6-2015, selling agency agreement signed by the Government of Kerala and MSTC Ltd. on 13-3-2018 in connection of disposal of all categories of scrap including old vehicles and other relevant rules in force at present. The undersigned reserves the right to alter or to cancel the e-auction of the vehicle without further notice. Only the registered bidders will be permitted to participate in the e-auction.

Conditions

1. The intending bidders should satisfy themselves about the conditions of the vehicle put up for e-auction with the prior permission of the concerned Deputy Range Forest Officers and no complaints will be entertained after e-auction.

2. If the RC book of the vehicle is not available, the bidder himself has to obtain the duplicate RC Book at his own cost.

3. All the norms and conditions specified in the Govt order vide No. GO (MS) 212/15/Fin. dt. 5-6-2015 and other relevant prevailing rules at the time will be applicable to this e-auction also.

4. All the conditions and procedures of e-auction concerned with the sale of codenamed vehicles issued by MSTC from time to time will be applicable to this auction also.

5. If any modification or changes in the conditions of e-auction are intimated by the Additional Principal Chief Conservator of Forests (Protection), Thiruvananthapuram that will also be applicable to this e-auction and will be informed to the bidder before e-auction. The undersigned reserves the right to alter or cancel the e-auction without further notice.

6. Further details regarding the e-auction can be heard from the office of the Divisional Forest Officer, Ranni, Telephone No. 04735-227558.

7. If the sale of the vehicles will be interrupted due to any unexpected events or declaration of Holyday, the e-auction will be conducted on the immediate next working day.

M. UNNIKRISHNAN IFS,
Divisional Forest Officer
(For and on behalf of the Governor of Kerala).

Divisional Forest Office,
Ranni.

സോഷ്യൽ ഫോറസ്ട്രി ഡിവിഷൻ, പത്തനംതിട്ട

ദർഘാസ് പരസ്യം

നമ്പർ എസ്.എഫ്.പി.എ.1-923/2019. 2019 ജൂൺ 26.

സാമൂഹ്യ വനവൽക്കരണ വിഭാഗം പത്തനംതിട്ട ഡിവിഷൻ പരിധിയിലുള്ള റാന്നി, പത്തനംതിട്ട റെയിഞ്ചുകളിൽ താഴെപ്പട്ടികയിൽ പ്രതിപാദിക്കുന്ന പ്രവൃത്തികൾ ഏറ്റെടുത്ത് നടത്തുന്നതിന് താൽപ്പര്യമുള്ള യോഗ്യരായ രജിസ്റ്റേർഡ് വനം കരാറുകാരിൽ നിന്നും മുദ്രവച്ച ദർഘാസുകൾ ക്ഷണിച്ചുകൊള്ളുന്നു.

പട്ടിക

ക്രമ നമ്പർ	ദർഘാസ് നമ്പരും പ്രവൃത്തിയുടെ പേരും ഉദ്ദേശ അടങ്കൽ തുകയും	നിരതദ്രവ്യം ₹
1	01/2019-20—റാന്നി റെയിഞ്ചിന്റെ പരിധിയിലുള്ള വിവിധ സ്ഥലങ്ങളിൽ വഴിയോര തണൽ, ഇൻസ്റ്റിറ്റ്യൂഷണൽ പ്ലാന്റിംഗ് എന്നീ പദ്ധതികൾ വച്ചുപിടിപ്പിക്കുന്നതിനായി 4000 എണ്ണം വിവിധയിനം വലിയ കൂട തൈകളുടെ നഴ്സറി തയ്യാറാക്കുന്നത്. —₹ 1.90 ലക്ഷം	4,750
2	02/2019-20—പത്തനംതിട്ട റെയിഞ്ചിന്റെ പരിധിയിലുള്ള വിവിധ സ്ഥലങ്ങളിൽ വഴിയോരത്തണൽ, ഇൻസ്റ്റിറ്റ്യൂഷണൽ പ്ലാന്റിംഗ് എന്നീ പദ്ധതികൾ വച്ചു പിടിപ്പിക്കുന്നതിനായി 4000 എണ്ണം വിവിധയിനം വലിയ കൂട തൈകളുടെ നഴ്സറി തയ്യാറാക്കുന്നത്—₹ 1.90 ലക്ഷം	4,750

ദർഘാസ് പ്രമാണത്തിന്റെ വില—₹ 419 + ജി.എസ്.ടി.

ബഡ്ജറ്റ് ഹെഡ്—2406-01-800-55-01 EF (P).

ദർഘാസ് പ്രകാരം രേഖപ്പെടുത്തിയിട്ടുള്ള അളവുകളിൽ ആവശ്യാനുസരണം വ്യത്യാസം ഉണ്ടാകാവുന്നതാണ്. ദർഘാസ് ഫോറങ്ങൾ 25-7-2019-ന് പകൽ 12 മണിവരെ പത്തനംതിട്ട സോഷ്യൽ ഫോറസ്ട്രി ഡിവിഷൻ അസിസ്റ്റന്റ് ഫോറസ്റ്റ് കൺസർവേറ്ററുടെ ആഫീസിൽ നിന്നും ലഭിക്കുന്നതാണ്.

പൂരിപ്പിച്ച ദർഘാസ് ഫോറങ്ങൾ അന്നേദിവസം പകൽ 2 മണിവരെ സ്വീകരിക്കുന്നതും 2.30 മണിക്ക് സ്ഥലത്ത് ഹാജരുള്ള ദർഘാസുകാരുടെ കൂടി സാന്നിദ്ധ്യത്തിൽ തുറന്ന് പരിശോധിക്കുന്നതുമാണ്.

പ്രസ്തുത ദിവസം പൊതു ഒഴിവ് ദിവസമായി പ്രഖ്യാപിക്കുന്നപക്ഷം അടുത്ത പ്രവൃത്തി ദിവസം നിശ്ചിത സമയത്തും സ്ഥലത്തും ദർഘാസ് ഫോറങ്ങൾ യഥാക്രമം ലഭ്യമാക്കുന്നതും സ്വീകരിക്കുന്നതും തുറന്ന് പരിശോധിക്കുന്നതുമാണ്.

വ്യവസ്ഥകൾ

1. കമ്പകം, ചെമ്പകം, അകിൽ, അശോകം, ഇലഞ്ഞി, ഞാവൽ, നെല്ലി, വേപ്പ്, മുള, ഈട്ടി, കുടംപുളി, മന്ദാരം, നീർമരുത്, മാവ്, പ്ലാവ്, റമ്പുട്ടാൻ എന്നീ ഇനത്തിൽപ്പെട്ട ശേഖരിച്ച തൈകൾ 20X40 സെ. മീ. ഗേജ് ഉള്ള വനംവകുപ്പിന്റെ ഡിവിഷൻ പേര് അച്ചടിച്ചിട്ടുള്ള പോളിത്തീൻ കവറിൽ 3:1:1 എന്ന അനുപാതത്തിൽ മണ്ണ്, മണൽ, ചാണകം എന്നിവ നിറച്ച്, തൈകൾ കൂടകളിൽ നട്ട് പരിപാലിച്ച്, 2020 ജൂൺ മാസം 1-ാം തീയതി മുതൽ പ്ലാന്റിംഗ് ചെയ്യാൻ പാകത്തിൽ ലഭ്യമാക്കേണ്ടതാണ്. ഓരോ ഇനവും 15%-ത്തിൽ അധികരിക്കാൻ പാടില്ല.

2. ബാസ്ക്കറ്റ് ബെഡ്ഡിനനുയോജ്യമായ സ്ഥലവും നനയ്ക്കുന്നതിനുള്ള സംവിധാനങ്ങളും, ഒരു വർഷത്തിൽ കൂടുതലുള്ള മറ്റ് പരിപാലനത്തിനുള്ള ക്രമീകരണങ്ങളും ദർഘാസുകാരന്റെ ഉത്തരവാദിത്വത്തിൽ വനംവകുപ്പ് ഉദ്യോഗസ്ഥരുടെ അനുമതിയോടെ നിർവഹിക്കേണ്ടതാണ്.

3. തൈ വിതരണം 2020 ജൂൺ 1 മുതൽ ജൂലൈ 31 വരെ ആയതിനാൽ ടി തൈകളുടെ അതുവരെയുള്ള സംരക്ഷണം ദർഘാസുകാരൻ ഉറപ്പ് വരുത്തേണ്ടതാണ്.

4. ജി. ഒ. (എം എസ്.) നമ്പർ 26/17/F&WLD തീയതി 20-5-2017 ഉൾക്കൊള്ളിച്ചിട്ടുള്ള എല്ലാ വ്യവസ്ഥകളും ഈ ദർഘാസിനും ബാധകമാണ്.

5. ദർഘാസ് സമർപ്പിക്കുന്നതിന് മുമ്പായി ദർഘാസുകാരൻ തൈകൾ ഉത്പാദിപ്പിക്കുന്ന സ്ഥലം നേരിട്ട് പരിശോധിച്ച് അനുയോജ്യമായ നിരക്ക് രേഖപ്പെടുത്തേണ്ടതാണ്. പിന്നീട് ഏതെങ്കിലും കാരണത്താൽ നിരക്ക് ഉയർത്തുന്നത് അനുവദനീയമല്ല.

6. നിരതദ്രവ്യം സ്റ്റേറ്റ് ബാങ്ക് ഓഫ് ഇൻഡ്യ, കോന്നി ബ്രാഞ്ചിൽ മാറാവുന്ന ഡിമാന്റ് ഡ്രാഫ്റ്റായോ താഴെ ഒപ്പിട്ടിരിക്കുന്ന ഉദ്യോഗസ്ഥന്റെ പേരിൽ പ്ലഡ്ജ് ചെയ്ത ഫിക്സഡ് ഡെപ്പോസിറ്റായോ ദർഘാസിനൊപ്പം ഹാജരാക്കേണ്ടതാണ്.

7. എസ്. എസ്. ഐ. യൂണിറ്റുകൾ നിരതദ്രവ്യം നൽകേണ്ടതില്ല. അത്തരം സ്ഥാപനങ്ങൾ അതാത് ജില്ലാ വ്യവസായ കേന്ദ്രം മാനേജരുടെ ഇതു സംബന്ധിച്ച യോഗ്യതാ സർട്ടിഫിക്കറ്റ് ഹാജരാക്കേണ്ടതാണ്.

8. വിജയിക്കുന്ന ദർഘാസുകാരൻ നിരതദ്രവ്യം അടക്കം മൊത്തം അടങ്കൽ തുകയുടെ 10% സെക്യൂരിറ്റിയായി ഒടുക്കി ദർഘാസ് അംഗീകരിക്കുന്നതായി അറിയിക്കുന്ന തീയതി മുതൽ 7 ദിവസത്തിനകം കരാറിൽ ഏർപ്പെടേണ്ടതാണ്.

9. കരാർ പ്രകാരമുള്ള ജോലികൾ നിശ്ചിത ദിവസത്തിനകം തൃപ്തികരമായി പൂർത്തിയാക്കി കഴിഞ്ഞാൽ സെക്യൂരിറ്റി വിടുതൽ ചെയ്യുന്നതിന് ആവശ്യമായ ടാക്സ് ക്ലിയറൻസ് സർട്ടിഫിക്കറ്റുകൾ ഹാജരാക്കി സെക്യൂരിറ്റി മടക്കി വാങ്ങേണ്ടതാണ്.

10. സ്റ്റോർ പർച്ചേസ് സംബന്ധിച്ച് കേരള സർക്കാർ പുറപ്പെടുവിച്ചിട്ടുള്ള വ്യവസ്ഥകൾ പാലിക്കുവാൻ ദർഘാസുകാരൻ ബാദ്ധ്യസ്ഥനാണ്.

11. പി. ഡബ്ല്യൂ. ഡി., കേരള ഫോറസ്റ്റ് കോഡ്, കേരള സ്റ്റോർ പർച്ചേസ് മാനുവൽ എന്നിവയിൽ പറയുന്ന വ്യവസ്ഥകൾ ഈ ദർഘാസിനും ബാധകമാണ്.

12. കാലാകാലങ്ങളിൽ കേരള ഗവൺമെന്റ് നിശ്ചയിക്കുന്ന നികുതികൾ ഈ പ്രവർത്തിക്കും ബാധകമാണ്.

13. യാതൊരു കാരണവും കൂടാതെ ടെൻഡർ റദ്ദാക്കുന്നതിനുള്ള പൂർണ്ണമായ അധികാരം അസിസ്റ്റന്റ് ഫോറസ്റ്റ് കൺസർവേറ്റർ (സോഷ്യൽ ഫോറസ്ട്രി ഡിവിഷൻ)-ൽ നിക്ഷിപ്തമാണ്.

കൂടുതൽ വിവരങ്ങൾക്ക് പ്രവൃത്തി ദിവസങ്ങളിൽ പത്തനംതിട്ട സോഷ്യൽ ഫോറസ്ട്രി ഡിവിഷൻ ആഫീസിലോ 0468 2243452 എന്ന ഫോൺ നമ്പരിലോ അന്വേഷിക്കാവുന്നതാണ്.

Gaz. No. 29/2019/DTP (Forest).

No. SFPA1-923/2019. *26th June 2019.*

Sealed competitive tenders are invited from authorized forest contractors for the following work in Ranni & Pathanamthitta Social Forestry Range in Social Forestry Division, Pathanamthitta during 2019-20.

Schedule

Sl. No.	*Tender No.*	*Name of Work*	*Estimate Amount (in lakhs)*
1	01/19-20	Raising 4000 Nos. miscellaneous bigger basketted seedlings nursery for institutional planting and roadside planting under various schemes in Ranni Range	1.90
2	02/19-20	Raising 4000 Nos. miscellaneous bigger basketted seedlings nursery for institutional planting and roadside planting under various schemes in Pathanamthitta Range	1.90

E. M. D.—₹ 4,750.

Cost of tender form—₹ 419 + GST.

B. H.—2406-01-800-55-01 EF (P).

The quantities of items as per tender may change as per actual field requirements.

Last date and time of sale of tender forms—25-7-2019 up to 12 Noon

Last date and time of receipt of sealed tenders —25-7-2019 up to 2 p. m.

Date and time of opening of sealed tenders—25-7-2019 at 2.30 p. m.

Name of officer from whom tender forms are to be obtained and to whom sealed tenders are to be submitted—The Asst. Conservator of Forests, Social Forestry Division, Pathanamthitta, Pin-691 001.

If the date fixed for tender happens to be declared as holiday, all proceedings will be done on the next working day with the same time schedule specified above.

Conditions

1. Collect seedlings of species like kampakam, chempakam, akil, asokam, elanji, njaval, veppu, bamboo, eetty, kudampuli, mandaram, neermaruth, mango tree, jackfruit tree, ramputtan and transplant into polythene cover of size 20x40 cm are to be filled with topsoil, sand and cowdung in ratio 3:1:1. These seedlings should be maintained properly to attain minimum 30 cm height and kept ready for distribution from 1st June 2020. Number of each species should not exceed 150% of total number.

2. It is the responsibility of the successful tenderer to select the ideal site with appropriate facilities for irrigation and other maintenance facilities to the seedlings in consultation with forest officials.

3. Distribution of seedlings must be carried out from 1st June to 31st July 2020 and tenderer is liable for the protection of nursery till the completion of the seedling distribution.

4. All conditions in the G.O.(Ms.) No. 26/ 17/F&WLD dtd. 20-5-2017 will be applicable to this tender.

5. Before submitting tender, tenderer should inspect the area of concerned nursery and quote rate in the tender form. Any deviation in the rate first quoted shall not be allowed upon any reason.

6. EMD towards tender shall be remitted either as DD or drawn at SBI, Konni Branch or fixed deposit duly pledged in the name of undersigned and same shall be submitted along with the filled up tender forms.

7. SSI units are exempted from remitting EMD. Such units should produce necessary eligibility certificates obtained from the Manager, District Industries Centre concerned.

8. The successful tenderer should remit 10% amount of the PAC including the EMD as security deposit for the contract; and enter into an agreement with the Forest Department within 7 days from the date of intimation regarding the acceptance of the tender.

9. After completing the work satisfactorily, the security deposit shall be released to the tenderer on production of necessary tax clearance certificate.

10. The tenderer is liable to follow Kerala Store Purchase Rules.

11. All conditions stipulated as per PWD, Kerala Forest Code and Kerala Store Purchase Manual are applicable for this tender also.

12. All the taxes prevailing as per Government rules for the time being is applicable in this tender also.

13. The undersigned reserves the right to cancel the tender without assigning any reason thereto.

Further details can be available from Social Forestry Division Office, Pathanamthitta, Eliyarakkal, Konni and in telephone number 0468-2243452 on working days.

(Sd.)

Office of the Assistant Conservator of Forests, Pathanamthitta.

Assistant Conservator of Forests,
(For and on behalf of the Governor of Kerala).

തൃശ്ശൂർ ഡിവിഷൻ

ഇ-ലേല പരസ്യം

നമ്പർ ടി.എ4-5339/2018. 2019 ജൂൺ 21.

തൃശ്ശൂർ ഡിവിഷനിലെ മച്ചാട് റെയിഞ്ചിലെ 2007 വാഴാനി തേക്ക് തോട്ടത്തിൽ ആദ്യ സിൽവികൾച്ചർ തിന്നിംഗ് നടത്തി ശേഖരിച്ച തേക്ക് കഴകളും കപ്പുകാലുകളും ചുവടെ ചേർക്കുന്ന പട്ടികയിൽ ഉൾപ്പെടുത്തിയിട്ടുള്ള പ്രകാരം തിരുവനന്തപുരം സംരക്ഷണവിഭാഗം അഡീഷണൽ പ്രിൻസിപ്പൽ ചീഫ് ഫോറസ്റ്റ് കണ്ടസർവേറ്ററുടെ 17-10-2014-ലെ പ്രൊ. (4)29243/13-ാം നമ്പരായി 4-11-2014-ലെ 43-ാം നമ്പർ കേരള ഗസറ്റ് വാല്യം 3-ൽ പരസ്യപ്പെടുത്തിയിട്ടുള്ള പൊതു ദർഘാസ്/ലേല വ്യവസ്ഥകൾക്കും വനം വകുപ്പിൽ നിലവിലുള്ള ഇതര ലേലവ്യവസ്ഥകൾക്കും വിധേയമായി www.mstcecommerce.com എന്ന വെബ്സൈറ്റിലൂടെ ഇ-ലേലത്തിലൂടെ വിൽക്കുന്നതാണ്. പട്ടികയിൽ പറയുന്ന ഉൽപന്നങ്ങൾക്കുപുറമേ ഇ-ലേലത്തിനു മുമ്പുവരെ ശേഖരിച്ച് അട്ടി വച്ച് അപ്‌ലോഡ് ചെയ്യുന്ന ഉൽപ്പന്നങ്ങളും ടി ലേലത്തിലുൾപ്പെടുത്തി വിൽക്കുന്നതായിരിക്കും. ടി ഇ-ലേലത്തിൽ പങ്കെടുക്കാൻ ആഗ്രഹിക്കുന്ന വ്യക്തികൾ ഇ-ലേലത്തിനുമുമ്പ് ₹ 20,000 ഇ-പേയ്മെന്റ്/ഇ-ട്രഷറി/ഡിമാന്റ് ഡ്രാഫ്റ്റ്/എം. എസ്. ടി. സി. ലിമിറ്റഡ് വഴി നിരതദ്രവ്യം കെട്ടിവെയ്ക്കേണ്ടതാണ്. വിജയിക്കുന്ന ഇ-ലേലക്കാരൻ ഇ-ലേലത്തുകയുടെ 35% തുക ഇ-ലേല പ്രകാരം കാലാകാലങ്ങളിൽ നിലവിലുള്ള വാറ്റ്, വനവികസന നികുതി, ആദായ നികുതി, മറ്റു ബന്ധപ്പെട്ട നികുതികൾ എന്നിവ യഥാസമയം അടയ്ക്കേണ്ടതാണ്. ലേലത്തിൽ പങ്കെടുക്കുന്നവർ നിശ്ചയമായും ജി. എസ്. ടി. രജിസ്ട്രേഷൻ എടുത്തിരിക്കേണ്ടതാണ്.

ഇ-ലേല പ്രമാണങ്ങളും ഇ-ലേല ഷെഡ്യൂളും www.mstcecommerce.com എന്ന വെബ്സൈറ്റിൽ ലഭ്യമാണ്. ഇ-ലേലത്തിനോടൊപ്പം സമർപ്പിക്കുന്നതിനുള്ള നിരതദ്രവ്യം എസ്. ബി. ഐ.-യുടെ ഇന്റർനെറ്റ് ഓൺലൈൻ ബാങ്കിംഗ് വഴിയോ മറ്റു ബാങ്കുകളുടെ കാര്യത്തിൽ NEFT വഴിയോ ഓൺലൈനായി ഇ-ലേലത്തിനോടൊപ്പം സമർപ്പിക്കേണ്ടതാണ്. ഇ-ലേല പ്രമാണങ്ങൾ സമർപ്പിക്കാൻ www.mstcecommerce.com എന്ന വെബ്സൈറ്റ് ഉപയോഗിക്കേണ്ടതാകുന്നു.

ടി ഇ-ലേലത്തിൽ പങ്കെടുക്കുവാൻ ആഗ്രഹിക്കുന്നവർ ലേലത്തിനുമുമ്പായി ഉൽപ്പന്നങ്ങളുടെ ഗുണനിലവാരവും അളവും നേരിൽ കണ്ട് ബോദ്ധ്യപ്പെട്ടുകൊള്ളേണ്ടതാണ്. ഇ-ലേലത്തിന് ശേഷമുള്ള പരാതികൾ പരിഗണിക്കുന്നതല്ല. ഈ വിജ്ഞാപന തീയതിക്ക് മുൻപായി ദർഘാസ്/ലേലം സംബന്ധമായി സർക്കാർ ഉത്തരവുകൾ എന്തെങ്കിലും ഉണ്ടായാൽ ആയതും ടി ഇ-ലേലത്തിന് ബാധകമായിരിക്കും. താഴെ കാണിച്ചിട്ടുള്ള തീയതിയിൽ നടക്കുന്ന ഇ-ലേലത്തിൽ വിറ്റുപോകാത്ത ഉല്പന്നങ്ങളും പുതുതായി വരുന്ന ഉല്പന്നങ്ങളും 21-8-2019-ന് മച്ചാട് റെയ്ഞ്ച് ഫോറസ്റ്റ് ഓഫീസിൽ നടക്കുന്ന തൊണ്ടി ലേലത്തിലുൾപ്പെടുത്തി പുനർലേലത്തിലൂടെ വിൽപ്പന നടത്തുന്നതാണ്.

പട്ടിക

റെയിഞ്ച്	തോട്ടത്തിന്റെ പേര്	ഉൽപ്പന്നങ്ങൾ അട്ടിവച്ചിരിക്കുന്ന സ്ഥലം	ഉൽപ്പന്നത്തിന്റെ ഇനം	എണ്ണം
മച്ചാട്	തൃശ്ശൂർ ഡിവിഷനിലെ മച്ചാട് റെയ്ഞ്ചിലെ 2007 വാഴാനി തേക്ക് തോട്ടം	വാഴാനി ഫോറസ്റ്റ് സ്റ്റേഷൻ, മച്ചാട് റെയ്ഞ്ച്	2-ാം തരം തേക്ക് കഴകൾ	1
			3-ാം തരം തേക്ക് കഴകൾ	2
			4-ാം തരം തേക്ക് കഴകൾ	24
			5-ാം തരം തേക്ക് കഴകൾ	160
			കപ്പുകാലുകൾ	1053

ഇ-ലേല തീയതിയും സമയവും—29-7-2019, 13-8-2019 രാവിലെ 11.30 മണി മുതൽ ഉച്ചയ്ക്കുശേഷം 1.30 മണി വരെ.

ലേലത്തിൽ വിറ്റുപോകാത്ത ലോട്ടുകൾ 21-8-2019-ന് മച്ചാട് റെയ്ഞ്ച് ഫോറസ്റ്റ് ഓഫീസിൽ നടക്കുന്ന തൊണ്ടി ലേലത്തിൽ നേരിട്ട് ലേലം ചെയ്യുന്നതാണ്.

ആകെ ലോട്ടുകൾ—9 എണ്ണം.

ഇ-ലേല പ്രമാണങ്ങൾ വെബ്സൈറ്റിൽ ലഭ്യമാകുന്ന തീയതി—ലേല തീയതിക്ക് 10 ദിവസങ്ങൾക്കുമുമ്പ്.

നിരതദ്രവ്യം—₹ 20,000.

ഇ-ലേലത്തിൽ ഏറ്റവും കൂടിയ ഉചിതമായ തുക രേഖപ്പെടുത്തുന്ന ലേലക്കാരുടെ പേരിൽ ഇ-ലേലം സ്ഥിരപ്പെടുത്തുന്നതാണ്. ഇ-ലേലത്തിൽ പങ്കെടുക്കുവാൻ ആഗ്രഹിക്കുന്നവർ ബാംഗ്ലൂർ എം. എസ്. റ്റി. സി. ലിമിറ്റഡിന്റെ ഓൺലൈനിൽ രജിസ്റ്റർ ചെയ്തിരിക്കണം. ഇ-ലേല നിബന്ധനകൾ എം. എസ്. റ്റി. സി. ലിമിറ്റഡിന്റെ www.mstcecommerce.com എന്ന വെബ്സൈറ്റിൽ ലഭ്യമാണ്.

കൂടുതൽ വിവരങ്ങൾ തൃശ്ശൂർ ഡിവിഷണൽ ഫോറസ്റ്റാഫീസറുടെ കാര്യാലയത്തിൽ നിന്നും (ഫോൺ : 0487 2361268), മച്ചാട് (8547601630) റെയ്ഞ്ച് ഓഫീസിൽ നിന്നും പ്രവൃത്തി ദിവസങ്ങളിൽ ലഭ്യമാണ്.

No. TA4-5339/2018. *21st June 2019.*

It is hereby notified that the teak poles and teak kappukals collected from 2007 Vazhani Teak Plantation 1st Silvicultural Thinning in Machad Range of Thrissur Division will be sold through e-Auction shown in the schedule, by www.mstcecommerce.com subject to the conditions published in Kerala Gazette No. 43, Vol.III dated 4-11-2014 vide Notification No. Pro.(4) 29243/13 dated 17-10-2014 of the Additional Principal Chief Conservator of Forests (P) Thiruvananthapuram and other conditions prevalent in the Forest Department. Besides the quantity shown in the schedule, the quantity if any delivered to dumping sites before the date of e-Auction and that could be lotted immediately before the e-auction will also be placed in the e-auction. Those who wish to participate have to remit an amount of ₹ 20,000 towards EMD as e-payment before the e-auction through MSTC limited. Successful bidders will have to remit 35% of the bid amount on the e-auction date itself through e-payment. Successful bidders will have to remit the balance value, VAT, Forest Development Tax, Income Tax and such other taxes that are prevailing at the time of e-auction within the stipulated time limit. Bidder should have GST registration.

E-Auction documents and connected records are available in the website: www.mstcecommerce.com. The Earnest Money Deposit should be submitted on e-payment/e- treasury/demand draft/MSTC through the internet online banking of SBI or through NEFT for other banks. For submission of e-auction visit the website: www.mstcecommerce.com.

Intending persons may ensure the quantity and quality of materials put up for e-auction before the commencement of the same and no complaints will be entertained after the e- auction. In case any Govt. Department requires any of the materials put up for the e-auction, the quantity remaining after their selection only will be re-auctioned. The quantity that may become ready for sale after the publication of this notification will also be included in the e-auction. Any further notification to the sale conditions that may be issued by the Government after the issuance of this notification will also be applicable to this e-auction. The unsold materials in the e-auction will be re-auctioned on 21-8-2019 in the Thondy auction proposed to be conducted in Machad Range.

SCHEDULE

Range	*Name of Plantation*	*Name of Dumping site*	*Species*	*Quantity(Nos)*
Machad	2007 Vazhani Teak Plantation in Machad Range of Thrissur Division	Vazhani Forest Station Compound, Machad Range of Thrissur Division	Teak Poles II Class	1
			Teak Poles III Class	2
			Teak Poles IV Class	24
			Teak Poles V Class	160
			Teak Kappukals	1053

Date and time of e-auction—29-7-2019, 13-8-2019 at 11.30 a. m. to 1.30 p. m.

Date and time of re e-auction—21-8-2019 Thondy auction proposed to be conducted in Machad Range.

Total lots presented for sale—9 lots.

Date from which the e-auction notification and relevant documents will be available in the website—Ten days before auction date.

Earnest Money Deposit— ₹ 20,000.

Date and time of e-auction—29-7-2019, 13-8-2019, (11.30 a. m. - 1.30 p. m.)

The e-auction will be knocked down in the name of the highest bidders.

Those who are interested to participate in the e-auction should be registered buyer online with MSTC Limited, Banglore. Conditions for e-auction will be available at the website www.mstcecommerce.com.

Range Forest Office, Machad—8547601630.

Office of the Divisional Forest Office,
Thrissur.

KURRA SRINIVAS, IFS,
Divisional Forest Officer
(For and on behalf of the Governor of Kerala).

KANNUR DIVISION

e-Government Procurement (e-GP)

e-TENDER NOTICE

No. KN-9037/2018. *20th June 2019.*

Separate online tenders are invited from eligible 'A', 'B', 'C' class contractors registered in the Forest Department in pursuance of G. O. (Ms.) 26/2017/F&WLD dated 20-5-2017 for the execution of works noted in the Schedule I attached below. The tenderer is bound to comply with the terms and conditions in force, besides the conditions that will be framed by the Government in future in connection with this tender. Tender documents and schedules are available in the website www.etenders.kerala.gov.in. The Earnest Money Deposit and tender cost for the tender should be submitted through the internet online banking of SBI or through NEFT for other banks. For submission of tenders visit the website www.etenders.kerala.gov.in.

All bid/tender documents are to be submitted online only and in the designated online cover(s)/envelop(s) on the www.etenders.kerala.gov.in. website and tenders submitted manually/through post will not be entertained. Late tenders will not be accepted.

Online tenders/bids are to be accompanied with a preliminary agreement executed in Kerala Stamp Paper worth ₹ 200. Tenders/bids received online without the scanned copies of relevant documents, preliminary agreement will not be considered and shall summarily be rejected. Any further clarification on this tender can be had from NIC/the e-tender help desk number available in the www.etenders.kerala.gov.in website and from the office of the Divisional Forest Officer, Kannur, Kannur Division during working hours. The details regarding e-payment (Bidder's Bank Account No. where he/she is having core banking facility and e-mail Id) should be submitted along with the tender. Tenders without these details will not be accepted. Technical bid and financial bid shall be submitted in their respective designated online covers.

The Forest Department will not be responsible for any inconvenience or loss to the bidder while uploading/ downloading the bid.

The successful tenderer should execute an agreement in the prescribed format in a Stamp Paper worth ₹ 200 within 7 days from the date of intimation of acceptance of the tender after furnishing security deposit equal to 10% of the tender amount of ₹ 5,00,000 whichever is less. The tenderers quoting rates separately for fireline and fire tracing shalll not be entertained under any circumstances. If the notified date of tender happens to be a holiday the tender will be conducted on the very next working day at the same place and time.

Schedule-I

Sl. No.	*Name of Forest range*	*Name of the work*	*No. of trees (Nos.)*	*Estimate Amount (in Lakhs)*	*EMD ₹*	*Value of Tender form ₹*
1	Kannavam	Marking of Teak trees for final felling in, 1958 Teak Plantation Changalagate (9.105 Ha)	2276	.38	1,000	330+GST (18%)

The quantities mentioned in the above Schedule are approximate and on actual execution the quantities may vary. Penalty as per rule will be levied by the Forest Department from the tenderer, if any for the delay of execution of work in time. Undersigned reserves all rights for cancelling any work at any time without further intimation. All the prevailing conditions are applicable for this tender also.

Date from which tender forms will be available in the website—9-7-2019, 11 a. m.

Date and time upto which tenders will be received —17-7-2019, 4 p. m.

Date and time for opening of tender—19-7-2019, 4.30 p. m.

Period of completion—2 months from the date of agreement.

Further details can be had from the office of the Divisional Forest Officer, Kannur, Kannothumchal, Thana P. O., (Phone No. —0497 2704808) Range Forest Officer, Kannavam (Phone No. 0490 2300971) during office hours.

Conditions

1. Online Separate tenders are invited from eligible 'A', 'B', & 'C' class contractors registered in the Forest Department in pursuance of G. O. (Ms.) No. 226/1981 (F) dated 16-12-1981 and G.O. (Ms.) 26/2017/F & WLD dated 20-5-2017 for the execution of work " Marking of trees in 1958 TP Changalagate over area of 9.105 Ha for final felling under Kannavam Section in Kannavam Range during 2019-20".
2. The conditions embodied in this notification form part and parcel of the agreement to be executed for work tendered for.
3. The tender document(s), may be download free of cost from the e-Government Procurement (e-GP) website www.etenders.kerala.gov.in. No payment is required for downloading the tender documents from the above website; however a bid submission fee, as mentioned below in this document is required to be submitted along with online bid.
4. Only those bidders having a valid and active registration on the date of submission, shall submit bids online on the e-GP website. All bids shall be submitted online on the e-GP website only in the relevant envelop(s) cover(s), as per the type of tender. No manual submission of bids shall be entertained for the tenders published through e-GP system under any circumstances.
5. The e-GP system shall not allow submission of bids online after the stipulated date & time. The bidder is advised to submit the bids well before the stipulated date & time to avoid any kind of network issues, traffic congestion etc. in this regard; the department shall not be responsible for any kind of such issues faced by the bidder.

6. Ineligible bidders who do not possess valid & active registration, on the date of bid submission, are strictly advised to refrain themselves from participating in this tender. If such instances are noticed, the same shall be treated as fake bidding by respective bidder and such bidder shall be blacklisted as per departmental rules in force.

7. The bidders, who submit their bids for this tender after digitally signing using their Digital Signature Certificate (DSC), accept that they have clearly understood and agreed the terms and conditions including the Form/Annexure of this tender.

8. Mention of price details at any place other than the designated place shall disqualify the bid and the bid shall be summarily rejected.

9. The items and sub-heads of works to be done are enumerated in the subjoined schedule. Unless otherwise specified, the tender must be for the whole or any individual work and part tenders are liable to rejection. A bidder may tender for more than one work with the EMD specified in each case, but shall not tender for any part of a work, unless specifically so required.

10. Tenderers should quote uniform percentage of the departmental estimate rate at which they can take up the work specified in the schedule both in figures and words. Fraction of one percent should not be quoted.

11. Tender duly signed using bidders Digital Signature Certificate shall be submitted online on e-GP website : www.etenders.kerala.gov.in before the time specified. The tender will be opened online at the office of the tender inviting authority on date and time specified, in the presence of those bidders or their authorized agents who wish to be present. In case it is not possible to open the tenders on the specified date due to any valid reason the revised time and date of opening of tenders will be published on e-GP website. The bidders shall check the e-GP website regularly for such updates.

    The total amount of each tender will be read out. There is no provision for correction of bids once submitted online. However, multiple bids can be submitted by the bidder, in case of corrections, till the last date & time of bid submission and the most recent/latest bid submitted before the stipulated date and time of bid submission shall only be considered by e-GP for further processing. Details of individual rates will be treated as confidential and will not be read out. The department shall not be responsible for any service delay in this regard.

12. Bidder must produce copies of solvency certificates clearly indicating to what extent they are solvent from the Tahsildar of taluk where they reside, if required by the department for verification during agreement execution. Otherwise 20% of bill amount will be retained in each bill.

    The bidder must produce copy of recent return statement filed by the bidder before the appropriate income tax authority along with the necessary income tax documents, if required by the department for verification during agreement execution with PAN card. Otherwise 10% tax will be deducted.

    In case of proprietary or partnership firm, it will be necessary to submit certificates above mentioned for the proprietor or proprietors and for each of the partners as the case may be.

13. The lowest tender will ordinarily be accepted, provided the character and financial status of the tenderers are found satisfactory, but the authority competent to accept the tender reserves to himself the powers of accepting or rejecting any tender without assigning any reason therefore. There shall be no appeal against such action.

14. Rule notified as per G. O. (P) 62/1976/AD dated 23-2-1976 and published in the Gazette dated 9-3-1976 shall be binding on any person who makes a written tender for the works.

15. The tender submitted by timber merchants, sale coupe contractors and other persons who are engaged in timber trade within the limits of the Forest Division in which working area is situated or by the adjacent Divisions will not be accepted.

16. The tenderers should have no relationship on any Government servant who is in charge of the work or who has any direct control over the work. Relationship in this case will mean father, mother, daughter, son, brother, sister, direct uncle, nephew, father-in-law, mother-in-law and the first cousin of the officers concerned.

17. Schedule of quantities, specifications of work to be done and conditions of contract to be entered into can be seen on the e-GP website. It shall be definitely understood that the Government does not accept any responsibility for the corrections or completeness of the schedule, that the schedule is liable to alteration by omissions, deductions or additions at the discretion of the competent department officer set forth in the conditions/of contract. The bidder will be however base this tender amount in the case of lump sum tender on the basis of those quantities etc.

18. Tender forms and general specifications can be downloaded free of cost from e-GP website. Tenders not submitted in such prescribed online format or submitted incomplete in any respect whatever such as unattested errors and corrections in rates, quantities, units or amounts (figures not expressed in words), totals of contract not entered etc. shall be summarily rejected.

19. The Earnest Money Deposit of the unsuccessful bidders will be refunded immediately after tabulating tenders keeping only the EMD of the Ll and L2 bidders. The EMD of the L2 bidder will also be refunded after award of contract/execution of agreement. The refund of amount to be made through the bank as per XML file provided by the e-procurement system on the next working day from the date of generation of XML file and also provides confirmation to NIC on the same. The department is not responsible for any service delay in this regard.

20. Solicitors fee, if any, to be paid to the Law Officers of Government for scrutinising or drawing up of agreements will be paid and the same recovered from the successful bidder.

21. Before submitting the tender, the tenderer, is expected to study and scrutinise all the conditions in this agreement to be executed, the draft of which can be had for perusal from the Divisional Forest Officer, Kannur on any working day during office hours. He should also be thorough about the field conditions, terrain, labour availability etc. No plea of ignorance of the agreement conditions and field conditions or no complaint regarding the said conditions received after putting in the tender shall be entertained on any account. A bonded agreement should be executed by the successful tenderer on the date of opening of tenders itself.

22. The successful tenderer shall furnish a security deposit of an amount equal to 10% of the total contract value limited to a maximum of ₹ 5,00,000 (Five lakh only) and execute an agreement on a stamp paper worth ₹ 200 in the approved form, the same of which can be had from the Divisional Forest Officer, Kannur for perusal. The security amount should be remitted in the Government Treasuries duly pledged to the Divisional Forest Officer, Kannur. If the security is not remitted and the agreement executed within the stipulated time the tender will automatically stand cancelled.

23. Failure to remit the security deposit and to execute the agreement, within the time specified in the condition 22 above, will lead to cancellation of the tender by the Divisional Forest Officer, and forfeiture to Government of the Earnest Money Deposit and security if any, deposited by the tenderer. The work will also be got done through other agencies at the risk and loss of the defaulter. The loss if any will be treated as arrears of public revenue and will be recovered from the defaulter under the provisions of Revenue Recovery Act or by any other legal means if not paid within a reasonable time specified by the Divisional Forest Officer. The defaulter however will not be entitled for gain, if any.

24. The tenderer should produce valid clearance certificate of Sales Tax, Income Tax and Agricultural Income Tax to the satisfaction of the Divisional Forest Officer before the final payment is made to him in case the contract value is of and above ₹ 5,000 (Five thousand).

25. The contractor shall not enter or send his employees into the working area mentioned in the schedule without obtaining a license for the purpose granted by the Divisional Forest Officer, Kannur Division. The contractor shall furnish a receipt to the Range Forest Officer, Kannavam Range for all the trees marked and entrusted to him for felling and collection. He shall be supplied with a surveyed map of the working area, the boundaries of which have been cleared and demarcated previously. He shall keep the boundaries of the area well cleared to a width of 6 feet and shall keep all the cairns along the boundaries in tact throughout the currency of this contract.

26. The contractor shall chisel mark all the teak trees of GBH 30cm and above in the plantation.

27. The contractor shall see that marking numbers chiselled on the trees and the departmental hammer-marks affixed on the trees at the base and breast height are not obliterated or defaced during the process of felling and conversion. If at any time the hammer mark or marking number is obliterated or defaced he shall report the fact immediately to the Range Forest Officer, Kannavam who shall renew the hammer- mark or marking number as the case may be before the timber collected is removed from the stump site. The contractor shall not remove any timber converted from a tree from its stump site before all the pieces obtained from it are registered and hammer-marked at both ends by the officer-in-charge of the felling area.

28. The contractor shall furnish the said Divisional Forest Officer for approval a list showing the names of his agents, and other employees intended to be employed by the contractor for supervision of the work in the contract areas and no person not approved by the Divisional Forest Officer, shall be employed by the contractor for the said work. Whenever the Divisional Forest Officer orders the removal of any of the contractor's employees from the contract area, Contractor shall immediately carry out the orders. The contractor shall not engage for this contract any person already engaged by the department for any other work.

29. The contractor shall furnish his agents and other employees an authorisation for entering and working in contract area and this authorisation letter shall be produced for inspection by any Forest Officer not below the rank of a Beat Forest Officer. The contractor will be responsible for all commissions and omissions not only of himself, but also his agents and all other employees engaged by him.

30. No extension of the period of the contract shall ordinarily be granted. But if, however, the delay in completing the work in the contract area with the period specified in the schedule attached is due to circumstances beyond the control of the contractor, extension of time may be granted for one/two/three months by the Divisional Forest Officer, Chief Conservator of Forests, Northern Circle, Kannur, Additional Principal Chief Conservator of Forests (Northern Region), Kozhikkode respectively but not exceeding a total period of 6 months subject to realisation of penalties as fixed by the Divisional Forest Officer as per existing rules and penalty will be imposed for the trees of GBH 30 cm and above left unmarked.

31. If the contractor fails to undertake and complete the work within the specified time, or if he leaves any item of work undone, the Divisional Forest Officer may at his discretion make other arrangements for carrying out the work left undone either departmentally or through other agencies at the risk and loss of the defaulting contractor, and loss if any incurred by the department on this account will be recovered from the security or from other assets of the contractor.

32. During the period of the currency of this contract, the contractor, shall not trade in timber or firewood within the limits of the Forest Division in which this contract work is in force nor shall be undertake any contract work to purchase timber and firewood from any Government or private forests within the limits of the said division or adjoining division.

32. The contractor shall submit to the Range Forest Officer and the Divisional Forest Officer a monthly statement with daily progress so as to reach them before the 10th of the succeeding month showing the total number of trees marked and handed over to him. The contractor shall be liable to pay a fine of ₹10 per month, or fraction thereof for the period of default in submission of this monthly account either to the Range Forest Officer or to the Divisional Forest Officer.

32(a). If any illicit felling or any other offence under Forest Act or Rules are noticed within the contract area, the contractor shall be held responsible for the same and shall pay such penalty as may be imposed by the Divisional Forest Officer in addition to such penalty prescribed in condition 55 of this agreement and shall also be liable for prosecution under the Forest Act and Rules thereof.

33. This contract is not transferable except with the previous written permission of the Chief Conservator of Forests, Northern Circle, Kannur.

34. The contractor binds himself to act during the period of contract in accordance with the provisions of the Forest Act and Rules framed there under.

35. The contractor, his authorised agents and other employees engaged by him in the felling area shall be bound to render such assistance as may be required of them by any Forest Officer of and above the rank of a Beat Forest Officer in putting out fires and in preventing the commission of any forest offence or its detection within the beat in which the felling areas is situated.

36 In case of any dispute arising between the Divisional Forest Officer and the contractor on any matter arising out of his contract other than one as to which the decision of the Divisional Forest Officer is final, the contractor may, within 2 months of the date of the order of the Divisional Forest Officer appeal to the Chief Conservator of Forests whose decision thereon shall be final and legally binding on the contractor.

37. The contractor his agents and other employees working in the contract area shall carryout all orders issued by the Divisional Forest Officer and the Range Forest Officer in connection with this contract work.

38. If in the course of working, it is found by the Divisional Forest Officer that the progress of work is not satisfactory, the agreement shall be subject to cancellation after one month's written notice issued by the Divisional Forest Officer and other arrangement will be made for carrying out the work at the contractor's risk and loss. But the contractor shall not be entitled to any profit if department may derive in this agreement.

39. The contractor shall not claim any compensation for roads and bridges constructed by him for the execution of this contract and he shall leave all such roads and bridges intact when he leaves the area on completion of the contract.

40. Notwithstanding anything herein contained, if the contractor violates any condition of this agreement or the conditions of the tender attached to this agreement or the conditions of the tender notification for which no penalty has been expressly provided in this agreement or violates any provision of the Forest Act and Rules framed there under the Divisional Forest Officer may inflict any punishment which he thinks suitable for the violation so caused, the maximum punishment for which may amount to cancellation of the agreement and the forfeiture of the security deposit and kolvila dues besides making him liable for all loss which the Government may sustain in consequence of the cancellation of the contract.

41. If any amount becomes due to any workman or mazdoor engaged by the contractor as per Workmen's Compensation Act or as per provision of labour or similar laws, such amount shall be payable by the contractor.

42. The tender notification and the tender submitted by the contractors which are attached to this agreement from part and parcel of this agreement.

43. "On expiry of the contract all items of money found due to the Government under this contract or in respect of any other contract entered into by the contractor with the Government if not paid within the time specified by the Divisional Forest Officer shall be recovered from the security deposit of this contract or any other contract entered into by the contractor and shall also be recovered from the assets movable and immovable of the contractor, as if such sums are arrears of land revenue under the provisions of the Revenue Recovery Act for the time being in force and in such other manner as the Government may deem fit" [(G.O. (Rt.) 1500/Agri. dated 2-8-1965].

44. The security deposit or any portion of it as may be available at the expiry of the contract period after settlement of the contractor's liabilities will be refunded to him within a reasonable time from date of termination of the contract period. All sums found due to Government from the contractor under or by virtue of this agreement shall be recovered from him either by deduction from the kolvila due or by adjustment from the security deposit on in cash. If the entire dues to Government are not fully recoverable in the above manner, such of the dues as remain unrecovered shall be recovered under the provisions of Revenue Recovery Act for the time being in force by attachment and sale of his assets, movable and immovable.

45. The contractor shall produce necessary certificates of clearance of arrears of sales tax, income tax and agricultural income tax before final payment is made to him in respect of his contract. If any amount is due from him on account of any or all the above taxes the same shall be recovered from the dues to him in installments or in lump sum as the Divisional Forest Officer may decide.

46. The contractor shall see that no damage to bridges and roads is caused due to his negligence during collection and transport of timber. The loss, if any, due to such damages will be recovered from the contractor.

47. In the case of works, the contract values which exceeds ₹ 10,000 income tax as per rules in force shall be deducted at each time when payments are made except in the case of non-resident contractors.

48. Quantity of timber to be supplied to different depot is tentative and the Divisional Forest Officer will be at liberty to change the quantity of timber and firewood to each depot with the prior approval of the Chief Conservator of Forests and Contractor is liable to supply them at the rate quoted by him to the respective depot.

Divisional Forest Office,
Kannur.

Kannan, M.V.G. IFS,
Divisional Forest Officer
(For and on behalf of the Governor of Kerala).

Gaz. No. 29/2019/DTP (Forest).